

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2023
IN
ORIGINAL APPLICATION NO. 89/2021
IN THE MATTER OF**

Varun

...Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

...Respondents

INDEX

S.NO.	PARTICULARS	PAGES
1.	Report on behalf of Delhi Jal Board in compliance of order dated 30.11.2023	1-15
2.	Annexure R-1 (Colly) True copies of Delhi Gazette Notification dated 18.05.2010 and Standard Operating Procedures (SOPs) dated 10.07.2020	16-42
3.	Annexure R-2 True copy of Minutes of Meeting dated 26.04.2023	43-44
4.	Annexure R-3 True copy of Minutes of Meeting dated 27.04.2023	45-46
5.	Annexure R-4 True copy of list of hotels/ guest houses extracting water without permission	47-56
6.	Annexure R-5 True copy of the Voluntary Disclosure Scheme (VDS) launched by DJB in 2014-15.	57-60

7.	Annexure R-6 The list of hotels/guest houses which have made disclosure under VDS	61-65
8.	Annexure R-7 A copy of the circular dated 04.08.2021 regarding 'Financial Assistance Scheme for promoting Roof Top Rain Water Harvesting System'	66-73

Filed by:

Richa Kapoor

Richa Kapoor
Counsel for Delhi Jal Board

NEW DELHI
DATED: 03.02.2024

OFFICE:
E-43, 2nd Floor,
Lajpat Nagar-III,
NEW DELHI-110024
MOB: 8447226339

CHAMBER:
LAWYERS' CHAMBER NO. 407
BLOCK-I, DELHI HIGH COURT,
NEW DELHI-110003
E-MAIL: office@marklegal

1

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2023
IN
ORIGINAL APPLICATION NO. 89/2021
IN THE MATTER OF**

VARUN ...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.RESPONDENTS

**REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN
COMPLIANCE OF ORDER DATED 30.11.2023**

MOST RESPECTFULLY SHOWETH:

1. That in O.A. No. 89/2021 titled Varun Vs. Government of NCT of Delhi & Ors, the issue involved was the illegal extraction of ground water by 536 hotels/guest houses operating in Paharganj area of Delhi. That vide order dated 08.04.2021, the said application was disposed off noticing that the said O.A. No. 89/2021 on multiple causes of action is not permissible as per statutory procedural rules, therefore the applicant was permitted to approach the concerned SDMs or other authorities and the Chief Secretary, Delhi for enforcement and compliance of norms on the subject matter.
2. That by order 30.11.2023, this Hon'ble Tribunal has impleaded Delhi Jal Board (DJB) as respondent in the present matter. The present status report is being filed by Delhi Jal Board in respect of Execution Application No. 11/2023 filed pursuant to order dated 08.04.2021 passed by this Hon'ble Tribunal in O.A. No. 89/2021. This report specifically caters to the concerns regarding the powers and duties of

2

DJB and actions taken for management and control of ground water in Delhi.

3. The powers and duties for management and control of ground water in Delhi are defined in Delhi Gazette Notification dated 18.05.2010 and Standard Operating Procedures (SOPs) dated 10.07.2020 titled as "Regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of borewells/tubewells" devised by Govt. of NCT of Delhi are as under:

Standard Operating Procedure (SOP):

1. *Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.*
2. *The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.*
3. *An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, 'ULBs, DPCC,*

3
reputed NGO has been constituted to assist the DC in detecting illegal borewells for taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings.

- 4. The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.*

4

5. *In case the illegal borewell/tubewell is already constructed/ operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.*
6. *For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.*
7. *The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.*
8. *The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.*
9. *All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location*

and for specified duration by the concerned Deputy Commissioner.

10. The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.

11. As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.

12. The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

True copies of Delhi Gazette Notification dated 18.05.2010 and Standard Operating Procedures (SOPs) dated 10.07.2020 are annexed as **Annexure R-1 (Colly)**.

4. That in terms of the aforementioned SOPs, the Delhi Jal Board from time to time upon receiving complaint(s) about any such illegal bore

6

well/tube well being installed and operated has acted promptly and vigilantly in informing the office of concerned SDMs who are competent authority for detection of illegal wells and its closure under the supervision of Deputy Commissioner (Revenue). Further, Delhi Jal Board has always been providing assistance to SDM office in sealing of illegal borewells. In the instant case also, assistance to SDM officials was given in sealing of 2 borewell connections at Hotel De-Hocks DX, 8/7, Deshbandhu Gupta Road, Paharganj and Mem International, 8/4, Desh Bandhu Gupta Road, Near Punjab National Bank, Aram Bagh, Paharganj.

5. That vide order dated 13.04.2023 passed by this Hon'ble Tribunal in Ex. App 11/2023, a joint committee consisting of Ministry of Forest and Environment and Climate Change, CPCB, DPCC, CGWA and District Magistrate, New Delhi was constituted to look into the matter and take remedial measures in coordination with the concerned authorities, following due process for coordination and compliance as the State CPB and DPCC being nodal agency.
6. It is also relevant to mention that the Delhi Jal Board held meeting on 26.04.2023 under the chairmanship of its Vice Chairman with stakeholders including representatives of Paharganj hotels and guest houses. In this meeting, it was desired that the policy for new tube-wells needs to be relooked to mitigate the water problems of the consumers. Further, it was informed that a policy is being framed by the Environment Ministry, Delhi Government for which Delhi Jal Board has already given its inputs. True copy of Minutes of Meeting dated 26.04.2023 is annexed as **Annexure R-2**.



7. That thereafter a meeting of the joint committee was held on 27.04.2023 wherein action plan was framed for various authorities, to be carried out by them on field. The joint committee in its said minutes laid down the following actions to be taken by DJB:
- i) DJB shall provide the information of Hotels/Guest Houses under Voluntary Disclosure Scheme (VDS) with DJB, listed in the list of 536 units for extraction of Ground Water.
 - ii) DJB shall clarify the legality of Ground Water extraction in view of above of Voluntary Disclosure Scheme. Whether such registration with DJB under VDS is deemed legal for ground water extraction and whether such registration for extraction of ground water can be considered as permission to withdraw the ground water.
 - iii) DJB shall also clarify whether DJB is supplying sufficient quantity of water to such units who have registered their borewell in Voluntary Disclosure Scheme.
 - iv) DJB shall submit the replenishment measures taken or to be taken by such units like rain water harvesting ground water recharge, etc.

True copy of Minutes of Meeting dated 27.04.2023 is annexed as **Annexure R-3.**

8. It is relevant to mention that further in pursuant to the action plan of the joint committee, joint inspection was conducted and it was revealed that out of 536 hotels/guest houses, the joint team inspected total 296 hotels and guest houses upto 26.08.2023. It is found out that 257 hotel/guest houses are having borewells extracting ground water without permission of the competent authority. True copy of list of hotels/ guest houses extracting water without permission is annexed as **Annexure R-4.**

8

9. That the actions taken by DJB in terms of the Minutes of Meeting of the joint committee dated 27.04.2023 is tabulated herein below:

S. No.	Details Sought	Compliance/Actions Taken
1.	DJB shall provide the information of Hotels/Guest Houses under Voluntary Disclosure Scheme (VDS) with DJB, listed in the list of 536 units for extraction of Ground Water	The Voluntary Disclosure Scheme (VDS) was launched by DJB in 2014-15. That out of 536 hotels, 155 hotels have disclosed their borewells under Voluntary Disclosure Scheme. True copy of the Voluntary Disclosure Scheme (VDS) launched by DJB in 2014-15 is annexed Annexure R-5 . The list of hotels/guest houses which have made disclosure under VDS is annexed as Annexure R-6 . The total list of applicants who have disclosed their borewells under the Voluntary Disclosure Scheme is also available on DJB website.
2.	DJB shall clarify the legality of Ground Water extraction in view of above of Voluntary Disclosure Scheme. Whether such registration with DJB under VDS is deemed legal for ground water extraction and whether such registration for extraction of ground water can be considered as permission to withdraw the ground water.	In view of details furnished at S. No. 1 above, it is submitted that the status of tubewells registered with DJB under VDS cannot be treated as legal for ground water extraction unless such cases are approved by the District Level Advisory Committee under the chairmanship of DC (Revenue).
3.	DJB shall also clarify whether DJB is supplying sufficient quantity of water	It is submitted that no request for permission of borewell was made by the

9

	<p>to such units who have registered their borewell in Voluntary Disclosure Scheme.</p>	<p>hotel's owners in Paharganj area to DJB. An action plan to provide water to these hotels can only be envisaged only after the water deficit is assessed. As such, all these hotels' owners are required to furnish the demand of potable and non-potable water duly supported with sanctioned building plan. Based on these details, a comprehensive plan will be worked out for water augmentation for this area. As a long-term measure, the entire water network system of Karol Bagh Assembly Constituency is to be revamped under the JICA Project that aims at 24x7 water supply in Paharganj area also. This work is under process of award. The water augmentation through ground water is likely to be significantly reduced after implementation of this project.</p>
4.	<p>DJB shall submit the replenishment measures taken or to be taken by such units like rain water harvesting ground water recharge, etc.</p>	<p>It is submitted that as per DJB policy, the private unit is to install RWH itself for replenishment of ground water. However, DJB is ready to extend technical inputs if required for it. Further, financial assistance is also given for RWH for which details can be sought from RWH Cell at DJB Head Quarter. True copy of the circular dated</p>

10

		04.08.2021 regarding 'Financial Assistance Scheme for promoting Roof Top Rain Water Harvesting System' is annexed as Annexure R-7.
--	--	---

10. That the issue of illegal extraction of ground water is being dealt by this Hon'ble NGT in OA No 33/2022 (Ganesh Prasad Vs GNCTD and Ors) and the DJB being competent authority for ground water in NCT of Delhi has filed on record of the said case, the action plan envisaged for effective regulation and management of ground water in Delhi. The framework of the said action plan is as under:

A. AQUIFER MANAGEMENT

Ground water conservation and recharge is essential for effective ground water management. Following steps shall be taken:

- a) Target for recovery of depleted aquifers needs to be set.
- b) Rainwater harvesting to be pursued aggressively and promoted through incentives, scientific advice and monitoring shall be incorporated into the program for sustained effectiveness.
- c) Construction of water bodies for raising water table. To protect water bodies from encroachment and waste dumping, each water body shall have conservation and maintenance plan regarding water quantity and quality.

B. DATA BASE:

That an accurate data base of the private and public tubewells through mapping shall be prepared on GIS for accounting extraction of ground water.

C. SUBSTITUTION OF FRESH WATER/GROUND WATER USE BY RECYCLED WASTE WATER:

That to reduce dependence of water demand on fresh water/ground water, more wastewater has to be treated and recycled even up to drinking water level

- a) Use of recycled water to be encouraged for irrigation, large gardens, parks and flushing etc.
- b) Year wise targets for recycled water shall be framed.
- c) STPs to be constructed / upgraded to meet the meet enhanced treatment standard for water reuse.
- d) Use of recycled water in recharging ground water.
- e) Construction of Decentralised STPs where effluent can be used locally.

D. PROMOTION OF WATER CONSERVATION AND EFFICIENCY FOR DEMAND MANAGEMENT

That through increased awareness and integration of water saving technology the per capita water usage can be steadily brought down in following manner:

- a) Conservation of freshwater use through water saving devices like shower heads, taps, sprinklers etc. This shall be reinforced by a retrofitting program and also by rebates on efficient devices. Water devices shall be rated through an independent institution. Also, disincentives cess will be levied to less efficient devices of the consumers
- b) Encouraging efficient garden irrigation and water conservation strategies in private and public gardens. Public gardens to be gardened through sprinklers only

12 ✓

- c) Mandatory water audit on large scale users to establish reduction possibilities and encouraging recycled water use.

E. CONTROLLING DISTRIBUTION LOSSES

That currently the level of water loss in transmission and distribution is much more than the norm of 15%. The curtailing of losses shall be attained in a planned manner where there is lesser extraction of ground water and greater availability of recycled water.

F. PUBLIC EDUCATION AND AWARENESS

That public at large is ill informed and is not properly aware about availability, constraints and methods of water conservation. Consumers being the largest stake holders need to play important role in water conservation. Therefore effective and regular campaigns to raise public support shall be done

G. EFFECTIVE MONITORING AND FUNCTIONING OF DISTRICT ADVISORY COMMITTEES FOR RESTRICTED AND REGULATED ABSTRACTION OF GROUND WATER

That the District magistrate of each area is the authorised officer for the purpose of regulation of ground water development and management. Particularly DM have has to seal the illegal borewells in their areas. However, lot of illegal borewells are pending for sealing. Therefore, functioning of DMs has to checked for expediting sealings.

11. That further, it is pertinent to state that Delhi Jal Board has taken the following steps for promotion of rain water harvesting systems to recharge ground water:

- a) Delhi Jal Board has promoted Rain Water Management (RWH) by providing 10% rebate on water bill on installation of adequate and functional RWH structures.
- b) Delhi Jal Board provides financial assistance to consumers upto Rs. 50,000 or cost of RWH structure whichever is less.
- c) There is a provision of 50% penalty on water bill for nonexistence of RWH structures for plot area more than 100 sqm.
- d) Guidelines issued by Ministry of Housing and Urban Affairs, GOI for Urban Water Conservation under Jal Shakti Abhiyan thrust areas include Rain Water Harvesting, Reuse of treated effluent, Rejuvenation of water Bodies and Plantation are being followed. The guidelines for INLINE RAIN WATER HARVESTING in Delhi have also been issued by DJB.
- e) Plan for RWH structure is mandatory for receiving No Objection Certificate (NOC) to builders for approval of building plan.
- f) Wide publicity for adopting RWH structures through print, electronic, visual, workshop, exhibitions seminars, booklets, pamphlets etc. is being done by Delhi Jal Board.
- g) Delhi Jal Board has empanelled service providers/ consultants for design of RWH system as per Guideline of DJB. The details are available on DJB website i.e. www.delhijalboard.nic.in.
- h) Nodal officer are appointed by DJB for technical assistance for RWH along with creating of RWH cell through Rain Centres/Jal Shakti Kendra.
- i) Delhi Jal Board has constructed and made all 666 recharge pits functional.

14

12. That status of installation of rain water harvesting system in GNCTD is as under:

S.N.	Departments	Total Installations	Number of RWH Systems installed
1.	Delhi Jal Board	594	594
2.	Other than DJB	89	89
3.	Schools, Colleges	4549	4144
4.	Other deptt	5472	3966
	Total	10704	8793

13. That Delhi Jal Board is carrying out rejuvenation of 64 numbers of Water Bodies out of which rejuvenation work at 39 number of water bodies has been completed and tender for 25 number shall be called shortly. The work of creation of water body at Timarpur oxidation pond, Dwarka, Pappankalan, Rohini, Nilothi, revival of Roshanara Lake is being taken up.
14. The major reuse of treated waste water in and around the city is for irrigation, horticulture and industrial use. There is demand for use of treated waste water for cooling in the power stations. Other options include ground water recharge, return to be raw water source, and the treatment and reuse of treated waste water, for flushing of toilets, i.e. use for non-potable purposes like washing of Railways, Buses, Construction industry. The Delhi Jal Board presently supplies about 89 MGD of treated waste water to the Irrigation Department, Power Plants and for irrigation purposes by CPWD and in Rohini area by DDA & Flood Control and Irrigation Department. Efforts are being made to increase the treated waste water supply from 89 MGD to 210 MGD in subsequent years.

15. That stage of annual ground water extraction in Delhi in year 2017 was 119.61% of annual extractable ground water resources whereas Stage of annual ground water extraction in year 2023 was 99.13% of annual extractable ground water resources as per the report for Dynamic Ground Water Assessment of India 2023 issued by Central Ground Water Board. Therefore, there is improvement in ground water situation in Delhi. Total annual ground water recharge has also been increased from 0.32 billion cubic meter in the year 2017 to 0.38 billion cubic meter in the year 2023 as per report for Dynamic Ground Water Assessment of India 2023 issued by Central Ground Water Board. The Delhi Jal Board endeavors and remains committed to improve ground water recharge situation and prevent unauthorized extraction of ground water in Delhi.
16. The compliance report is being submitted in this Hon'ble Tribunal for the record and kind perusal. However, any further direction given by this Hon'ble Tribunal in this regard will be abided by the undersigned. Submitted Please.

Place: New Delhi
Dated: 05.02.2024


Priti Pant, SE(M)-5,
Delhi Jal Board

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,
धर्मेन्द्र, सचिव (पर्यावरण)

DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.—, In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8 (348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi.

SHAMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09 — Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts.

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/ tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

2704 DG/10-2

TC

- 17
- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman,
of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member;
Delhi Jal Board
 4. Representative of Central Ground : Member;
Water Board, New Delhi
 5. Representatives of local bodies : Member;
having jurisdiction over the area
 6. Representative of Department : Member;
of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member
in the field of Groundwater
Management nominated by the
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation

(13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.
दिल्ली के उपराज्यपाल दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा पदन शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, महायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की लिखि स पंजीयक की सहायताथ निगुक्त करत हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,

एम. के. झा, अतिरिक्त सचिव (सहकारिता)

**OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES
NOTIFICATION**

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi
S. K. JHA, Addl. Secretary (Coop.)

19

राजपत्र सं. जी-3 डी एल (एन) 04-0009/2003-05

भारत सरकार

R.G.D. No. G-3 (DLN)-04-0009-2003-05

GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

प्राधिकार से प्रकाशित
 PUBLISHED BY AUTHORITY
 साप्ताहिक
 WEEKLY

सं. 11] दिल्ली, जनवरी 10—जनवरी 16, 2014, बुधवार-पाशु 20—पाशु 26, 1935
 No. 11] DELHI, JANUARY 10—JANUARY 16, 2014, THURSDAY-PAUSHA 20—PAUSHA 26, 1935

भाग IV
 PART-IV

भाग-1 में मर्यादित अधिसूचनाओं को छोड़कर राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार के विभागों की अधिसूचनाएं
 Notifications of Departments of the Government of the National Capital Territory of Delhi other than
 Notifications included in Part-I

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
 GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण, जन एवं वन्य जीव विभाग
 सशोधन

दिल्ली 10 जनवरी 2014

सं. फा 8 (348)/ई ए / पर्या / 09 / भा - 2 / 8091. — दिनांक 10 सितंबर 1992 को अधिसूचना सं. फा 8 (348) के द्वारा, पृथीवन के साथ वृद्धि पर्यावरण संरक्षण अधिनियम 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्ति का प्रयोग करके एक राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिल्ली में भूमिगत जल निष्कासन तथा प्रबंधन को नियंत्रित करने के अधिनियम 12 के अधिनियम के अन्तर्गत निदेशों में पुनः संशोधन करने के लिये इसका द्वारा निम्नलिखित विवरण जारी करने हैं। जो दिनांक 12 जुलाई 2010 की अधिसूचना सं. फा 8 (348)/ई ए / पर्या / 09 / 2246 के अनुसार दिल्ली राजपत्र में प्रकाशित की गई है और दिनांक 25 सितंबर 2010 की अधिसूचना सं. फा 8 (348)/ई ए / पर्या / 09 / की टी 11 / 0771 के अनुसार संशोधित की गई है। जो निम्न प्रकार से अर्थात्

क. दिनांक 12 मई 2010 को प्रकाशित दिल्ली राजपत्र अधिसूचना दिनांक 12 जुलाई 2010 के अधिसूचना सं. फा 8 (348)/ई ए / पर्या / 09 / 2246 में निदेश 12 के बाद निम्नलिखित विवरण सम्मिलित किया जाएगा।

(13) दिल्ली में जल आपूर्ति करने के लिए सभी जल आपूर्ति टंकरों का सक्षम प्राधिकारी प्रशांत दिल्ली राज्य जल संयंत्र 12 का सक्षम प्राधिकारी परिषद, जैसी भी स्थिति हो, द्वारा प्रतीकृत होना अनिवार्य है। सक्षम प्राधिकारी यह भी निर्दिष्ट करेगा कि जल आपूर्ति टंकरों में आवश्यक रूप से जी पी एस लगा हो ताकि दिल्ली में उलट रहे जल आपूर्ति टंकरों पर नियंत्रण हो सके। इसका अधिनियम सक्षम प्राधिकारी सक्षम प्राधिकारी द्वारा जारी की अधिसूचना पर नियमित रूप से जारी की गुणवत्ता पर आईएस 10500:2012 के अनुसार पान के पानी के मानकों को निर्धारण करने। सक्षम प्राधिकारी जल आपूर्ति टंकरों के टैक्स के मासिक द्वारा जारी की विवरण करने के लिए जल आपूर्ति प्रभाव निर्धारण करेगा।

20

(14) सभी ड्रिलिंग मशीन/रिग्स, जो दिल्ली में बोरिंग के उपयोग में आती हैं, उनका परीक्षण राष्ट्रीय आयुक्त (पर्यावरण) एवं आयुक्त (राजस्व) के कार्यालय द्वारा अनिवार्य होगा। संबंधित संपायुक्त (राजस्व) द्वारा ड्रिलिंग मशीन/रिग्स के आयुक्त की अनुमति प्राप्त करवाया जाएगा तथा समय-समय पर जांच की जायेगी।

(15) उप-आयुक्त (राजस्व), दिल्ली पुलिस और परिवहन विभाग राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार के विदेशी आ कर्तव्य से अनुमति प्राप्त करवाएँ और दिल्ली में जल आपूर्ति के लिए जल आपूर्ति टैंकर्स एवं ड्रिलिंग मशीन/रिग्स का सख्त प्रतिकारण द्वारा अनिवार्य परीक्षण का करण करने तथा इनका अनधिकृत आयुक्त करन जाने के विनायक, सख्त जांचेवाले जायेगी।

ख. दिल्ली अधिसूचना नं. विदेशी कर्तव्य 13 व 14 दिनांक अगस्त 16 के रूप में पूर्व क्रमांकित करण (अनुमति)

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

दस्तावेज संख्या 100/2014

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

AMENDMENT

Delhi, the 10th January, 2014

No. F.8(348) E.A./Env/09/Pt-II/8091: In exercise of powers conferred by section 5 of the Environment Protection Act, 1986 (29 of 1986) read with the notification No. U-11030/191-UT-I dated the 10th September 1992, the U.T. Governor of the National Capital Territory of Delhi hereby issues following directions to further amend the directions contained in order dated the 18th May, 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F.8(348) E.A./Env/09/2246 dated 12th July 2010 and amended vide Notification No. F.8(348) E.A./Env/09/Pt-II/0771 dated 28th November, 2010, as under, namely:

A. In the Order No. F.8(348) E.A./Env/09/2246 dated 12th July, 2010, published vide Delhi Gazette notification dated the 18th May, 2010, after direction No (12), the following directions shall be inserted, namely:

(13) All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS-10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/rigs shall be allowed for specified purposes place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/rigs and their unauthorized movement in Delhi."

B. In the above said notification, the direction no. (13) shall be re-numbered as direction no. (16).

By Order and in the Name of U.T. Governor
of the National Capital Territory of Delhi,

DEVENDRA SHARMA Dy. Secy

21

[Part IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. JANUARY 16, 2014 (PART SECOND) 3

गृह (सामान्य) विभाग

अधिसूचना

दिनांक 10 जनवरी 2014

सं. फा. 4/5/2003/गृह(सामान्य)/205—एक महानगर क्षेत्र अधिनियम 20 मार्च 1974 से अधिसूचना संख्या फा. 11/11-2/74 ग.पू.सू. (i) के साथ प्रतिनियुक्त प्रक्रिया महिला अधिनियम 1973 (2 of 1973) से संख्या 2, की धारा 2(a) द्वारा प्रदान की गई शक्तों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के सार्वजनिक इलाकों तथा सैनिक अभिकर्षों के संयुक्त परिधीय श्री गुरमित सिंह जो दिल्ली महानगर क्षेत्र में जब तक कि वह अपने वर्तमान पद पर या पूर्ण कार्यक्षमता में समतुल्य पद पर बने रहते हैं या उचित आदेशों तक उससे जा भी सकते हैं। कार्यकारी मजिस्ट्रेट के रूप में सर्वत्र नियुक्त करने हेतु।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के
सार्वजनिक इलाकों तथा सैनिक अभिकर्षों

द्वारा जारी की गई अधिसूचना

HOME(GENERAL)DEPARTMENT

NOTIFICATION

Delhi, the 10th January, 2014

No. F. 4/5/2003-Home(G)/205.—In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 (2 of 1974), read with the Government of India, Ministry of Home Affairs, Notification No. U. 11011-2-74 U.II. (i) dated the 20th March, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to delegate the powers of Executive Magistrate in the Metropolitan area of Delhi upon Shri Gurmit Singh, Joint Registrar, Central Administrative Tribunal, New Delhi, till he holds the present post or till further orders, whichever is earlier.

By Order and in the Name of the Lt. Governor
of the National Capital Territory of Delhi

INDEL SINHA, Dy. Secy (Home)

22 

**THE ENVIRONMENT
(PROTECTION) ACT, 1986**

(Act No.29 of 1986)

**THE ENVIRONMENT (PROTECTION) ACT, 1986****No. 29 OF 1986**[23rd May, 1986.]

An Act to provide for the protection and improvement of environment and for matters connected there with:

WHEREAS the decisions were taken at the United Nations Conference on the Human Environment held at Stockholm in June, 1972, in which India participated, to take appropriate steps for the protection and improvement of human environment;

AND WHEREAS it is considered necessary further to implement the decisions aforesaid in so far as they relate to the protection and improvement of environment and the prevention of hazards to human beings, other living creatures, plants and property;

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:-

CHAPTER I**PRELIMINARY****1. SHORT TITLE, EXTENT AND COMMENCEMENT.-**

(1) This Act may be called the Environment (Protection) Act, 1986.

(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act and for different areas¹.

2. DEFINITIONS.-

In this Act, unless the context otherwise requires,--

(a) "environment" includes water, air and land and the inter-relationship which exists among and between water, air and land, and human beings, other living creatures, plants, micro-organism and property;

¹ It came into force in the whole of India on 19th November, 1986 vide Notification No. G.S.R. 1198(E) dated 12-11-86 published in the Gazette of India No. 525 dated 12-11-86.



(b) "environmental pollutant" means any solid, liquid or gaseous substance present in such concentration as may be, or tend to be, injurious to environment;

(c) "environmental pollution" means the presence in the environment of any environmental pollutant;

(d) "handling", in relation to any substance, means the manufacture, processing, treatment, package, storage, transportation, use, collection, destruction, conversion, offering for sale, transfer or the like of such substance;

(e) "hazardous substance" means any substance or preparation which, by reason of its chemical or physico-chemical properties or handling, is liable to cause harm to human beings, other living creatures, plant, micro-organism, property or the environment;

(f) "occupier", in relation to any factory or premises, means a person who has, control over the affairs of the factory or the premises and includes in relation to any substance, the person in possession of the substance;

(g) "prescribed" means prescribed by rules made under this Act.

CHAPTER II

GENERAL POWERS OF THE CENTRAL GOVERNMENT

3. POWER OF CENTRAL GOVERNMENT TO TAKE MEASURES TO PROTECT AND IMPROVE ENVIRONMENT.-

(1) Subject to the provisions of this Act, the Central Government, shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution.

(2) In particular, and without prejudice to the generality of the provisions of sub-section (1), such measures may include measures with respect to all or any of the following matters, namely:--

(i) co-ordination of actions by the State Governments, officers and other authorities--



- 28
- (a) under this Act, or the rules made thereunder, or
 - (b) under any other law for the time being in force which is relatable to the objects of this Act;
 - (ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;
 - (iii) laying down standards for the quality of environment in its various aspects;
 - (iv) laying down standards for emission or discharge of environmental pollutants from various sources whatsoever:
Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of environmental pollutants from such sources;
 - (v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;
 - (vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;
 - (vii) laying down procedures and safeguards for the handling of hazardous substances;
 - (viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;
 - (ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;
 - (x) inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;

26



(xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and institutes under this Act;

(xii) collection and dissemination of information in respect of matters relating to environmental pollution;

(xiii) preparation of manuals, codes or guides relating to the prevention, control and abatement of environmental pollution;

(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act.

(3) The Central Government may, if it considers it necessary or expedient so to do for the purpose of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.

4. APPOINTMENT OF OFFICERS AND THEIR POWERS AND FUNCTIONS.-

(1) Without prejudice to the provisions of sub-section (3) of section 3, the Central Government may appoint officers with such designation as it thinks fit for the purposes of this Act and may entrust to them such of the powers and functions under this Act as it may deem fit.

(2) The officers appointed under sub-section (1) shall be subject to the general control and direction of the Central Government or, if so directed by that Government, also of the authority or authorities, if any, constituted under sub-section (3) of section 3 or of any other authority or officer.



5. POWER TO GIVE DIRECTIONS.-

Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may¹, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions²

Explanation--For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct--

- (a) the closure, prohibition or regulation of any industry, operation or process; or
- (b) stoppage or regulation of the supply of electricity or water or any other service.

6. RULES TO REGULATE ENVIRONMENTAL POLLUTION.-

(1) The Central Government may, by notification in the Official Gazette, make rules in respect of all or any of the matters referred to in section 3.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:--

- (a) the standards of quality of air, water or soil for various areas and purposes;³
- (b) the maximum allowable limits of concentration of various environmental pollutants (including noise) for different areas;

¹ The Central Government has delegated the powers vested in it under section 5 of the Act to the State Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Mizoram, Orissa, Rajasthan, Sikkim and Tamil Nadu subject to the condition that the Central Government may revoke such delegation of Powers in respect of all or any one or more of the State Governments or may itself invoke the provisions of section 5 of the Act, if in the opinion of the Central Government such a course of action is necessary in public interest. (Notification No. S.O. 152 (E) dated 10-2-88 published in Gazette No. 54 of the same date). These Powers have been delegated to the following State Governments also on the same terms: Meghalaya, Punjab and Uttar Pradesh vide Notification No. S.O.389 (E) dated 14-4-88 published in the Gazette No. 205 dated 14-4-88; Maharashtra vide Notification No. S.O. 488(E) dated 17-5-88 published in the Gazette No. 255 dated 17-5-88; Goa and Jammu & Kashmir vide Notification No. S.O. 881 (E) dated 22-9-88; published in the Gazette No. 749 dated 22.9.88 West Bengal Manipur vide Notification N. S.O. 408 (E) dated 6-6-89; published in the Gazette No. 319 dated 6-6-89; Tripura vide Notification No. S.O. 479 (E) dated 25-7-91 published in the Gazette No. 414 dated 25-7-91.

² For issuing directions see r.4 of Environment (Protection) Rules, 1986.

³ See r. 3 of Environment (Protection) Rules, 1986 and Schedules thereto.

- i. Schedule I lists the standards for emission or discharge of environmental pollutants from the industries, processes or operations and their maximum allowable limits of concentration;
- ii. Schedule II lists general standards for discharge of effluents and their maximum limits of concentration allowable (Schedule II omitted by G.S.R.801(E), dated 31.12.1993.)
- iii. Schedule III lists ambient air quality standards in respect of noise and its maximum allowable limits; and
- iv. Schedule IV lists standards for emission of smoke, vapour etc. from motor vehicles and maximum allowable limits of their emission.
- v. Schedule V – furnishing of information to authorities and agencies. Schedule II re-numbered as Schedule V vide G.S.R.422(E), dated 19.5.1993.
- vi. Schedule VI – inserted vide GSR422(E), dated 19.5.1993 for General Standards for discharge of Environmental Pollutants.
- vii. Schedule VII – inserted vide GSR176 (E), dated 2.4.1996 for National Ambient Air Quality Standards.



(c) the procedures and safeguards for the handling of hazardous substances;¹

(d) the prohibition and restrictions on the handling of hazardous substances in different areas;²

(e) the prohibition and restriction on the location of industries and the carrying on process and operations in different areas;³

(f) the procedures and safeguards for the prevention of accidents which may cause environmental pollution and for providing for remedial measures for such accidents.⁴

CHAPTER III

PREVENTION, CONTROL, AND ABATEMENT OF ENVIRONMENTAL POLLUTION

7. PERSONS CARRYING ON INDUSTRY OPERATION, ETC., NOT TO ALLOW EMISSION OR DISCHARGE OF ENVIRONMENTAL POLLUTANTS IN EXCESS OF THE STANDARDS.-

No person carrying on any industry, operation or process shall discharge or emit or permit to be discharged or emitted any environmental pollutants in excess of such standards as may be prescribed⁵.

8. PERSONS HANDLING HAZARDOUS SUBSTANCES TO COMPLY WITH PROCEDURAL SAFEGUARDS.-

No person shall handle or cause to be handled any hazardous substance except in accordance with such procedure and after complying with such safeguards as may be prescribed¹.

¹ See r. 13 of Environment (Protection) Rules, 1986, and
i. Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008;
ii. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and
iii. Manufacture, Use, Import, Export and Storage of Hazardous Micro organisms, Genetically/Engineered Organisms or Cells Rules, 1989

² Rule 13 SUPRA

³ See r. 5 of Environment (Protection) Rules, 1986.

⁴ See r. 12 of Environment (Protection) Rules and Schedule V (Schedule II renumbered as Schedule V), and relevant provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, Manufacture, Storage and Import of Hazardous Chemicals Rules and Manufacture, Use, Import Export and Storage of hazardous Micro-organisms, Genetically Engineered Organisms or Cells Rules, 1989.

⁵ See r. 3 of Environment (Protection) Rules, 1986 and Schedule I.



9. FURNISHING OF INFORMATION TO AUTHORITIES AND AGENCIES IN CERTAIN CASES.-

(1) Where the discharge of any environmental pollutant in excess of the prescribed standards occurs or is apprehended to occur due to any accident or other unforeseen act or event, the person responsible for such discharge and the person in charge of the place at which such discharge occurs or is apprehended to occur shall be bound to prevent or mitigate the environmental pollution caused as a result of such discharge and shall also forthwith--

- (a) intimate the fact of such occurrence or apprehension of such occurrence; and
- (b) be bound, if called upon, to render all assistance, to such authorities or agencies as may be prescribed¹

(2) On receipt of information with respect to the fact or apprehension of any occurrence of the nature referred to in sub-section (1), whether through intimation under that sub-section or otherwise, the authorities or agencies referred to in sub-section (1) shall, as early as practicable, cause such remedial measures to be taken as are necessary to prevent or mitigate the environmental pollution.

(3) The expenses, if any, incurred by any authority or agency with respect to the remedial measures referred to in sub-section (2), together with interest (at such reasonable rate as the Government may, by order, fix) from the date when a demand for the expenses is made until it is paid, may be recovered by such authority or agency from the person concerned as arrears of land revenue or of public demand.

10. POWERS OF ENTRY AND INSPECTION.-

(1) Subject to the provisions of this section, any person empowered by the Central Government in this behalf² shall have a right to enter, at all reasonable times with such assistance as he considers necessary, any place--

- (a) for the purpose of performing any of the functions of the Central Government entrusted to him;
- (b) for the purpose of determining whether and if so in what manner, any such functions are to be performed or whether any provisions of this Act or the rules made thereunder or any notice, order, direction or authorisation served, made, given or granted under this Act is being or has been complied with;

¹ For authorities or agencies see r. 12 of Environment (Protection) Rules, 1986 and Schedule V (Schedule II re-numbered as Schedule V).

² The Central Govt. has empowered 64 persons listed in the Table of Notification No.S.O. 83 (E) published in the Gazette of India No. 66 dated 16-2-87.

(c) for the purpose of examining and testing any equipment, industrial plant, record, register, document or any other material object or for conducting a search of any building in which he has reason to believe that an offence under this Act or the rules made thereunder has been or is being or is about to be committed and for seizing any such equipment, industrial plant, record, register, document or other material object if he has reason to believe that it may furnish evidence of the commission of an offence punishable under this Act or the rules made thereunder or that such seizure is necessary to prevent or mitigate environmental pollution.

(2) Every person carrying on any industry, operation or process of handling any hazardous substance shall be bound to render all assistance to the person empowered by the Central Government under sub-section (1) for carrying out the functions under that sub-section and if he fails to do so without any reasonable cause or excuse, he shall be guilty of an offence under this Act.

(3) If any person willfully delays or obstructs any persons empowered by the Central Government under sub-section (1) in the performance of his functions, he shall be guilty of an offence under this Act.

(4) The provisions of the Code of Criminal Procedure, 1973, or, in relation to the State of Jammu and Kashmir, or an area in which that Code is not in force, the provisions of any corresponding law in force in that State or area shall, so far as may be, apply to any search or seizures under this section as they apply to any search or seizure made under the authority of a warrant issued under section 94 of the said Code or as the case may be, under the corresponding provision of the said law.

11. POWER TO TAKE SAMPLE AND PROCEDURE TO BE FOLLOWED IN CONNECTION THEREWITH.-

(1) The Central Government or any officer empowered by it in this behalf¹, shall have power to take, for the purpose of analysis, samples of air, water, soil or other substance from any factory, premises or other place in such manner as may be prescribed.²

(2) The result of any analysis of a sample taken under sub-section (1) shall not be admissible in evidence in any legal proceeding unless the provisions of sub-sections (3) and (4) are complied with.

(3) Subject to the provisions of sub-section (4), the person taking the sample under sub-section (1) shall--

¹ In exercise of powers conferred under sub-section (i) of section 11 the Central Government has empowered 64 officers listed in the Table vide S.O. 84. (E) published in the Gazette No. 66 dated 16-2-87

² For procedure for taking samples see r. 6 of Environment (Protection) Rules, 1986, also



31
Act 29 of 1986

(a) serve on the occupier or his agent or person in charge of the place, a notice, then and there, in such form as may be prescribed, of his intention to have it so analysed;

(b) in the presence of the occupier or his agent or person, collect a sample for analysis;

(c) cause the sample to be placed in a container or containers which shall be marked and sealed and shall also be signed both by the person taking the sample and the occupier or his agent or person;

(d) send, without delay, the container or the containers to the laboratory established or recognised by the Central Government under section 12.

(4) When a sample is taken for analysis under sub-section (1) and the person taking the sample serves on the occupier or his agent or person, a notice under clause (a) of sub-section (3), then,--

(a) in a case where the occupier, his agent or person wilfully absents himself, the person taking the sample shall collect the sample for analysis to be placed in a container or containers which shall be marked and sealed and shall also be signed by the person taking the sample, and

(b) in a case where the occupier or his agent or person present at the time of taking the sample refuses to sign the marked and sealed container or containers of the sample as required under clause (c) of sub-section (3), the marked and sealed container or containers shall be signed by the person taking the samples, and the container or containers shall be sent without delay by the person taking the sample for analysis to the laboratory established or recognised under section 12 and such person shall inform the Government Analyst appointed or recognised under section 13 in writing, about the wilfull absence of the occupier or his agent or person, or, as the case may be, his refusal to sign the container or containers.

12. ENVIRONMENTAL LABORATORIES.-

(1) The Central Government¹ may, by notification in the Official Gazette,--

(a) establish one or more environmental laboratories;

(b) recognise one or more laboratories or institutes as environmental laboratories to carry out the functions entrusted to an environmental laboratory under this Act².

¹ The Central Government has delegated its powers under clause (b) of sub-section (i) of section 12 and section 13 of the Act to the Central Pollution Control Board vide Notification No. S.O. 145 (E) dated 21-2-91 published in the Gazette No. 128 dated 27-2-91

² The list of laboratories/institutes recognised as environmental laboratories: and the persons recognised as Govt. Analysts.



(2) The Central Government may, by notification in the Official Gazette, make rules specifying--

(a) the functions of the environmental laboratory;¹

(b) the procedure for the submission to the said laboratory of samples of air, water, soil or other substance for analysis or tests, the form of the laboratory report thereon and the fees payable for such report;²

(c) such other matters as may be necessary or expedient to enable that laboratory to carry out its functions.

13. GOVERNMENT ANALYSTS.-

The Central Government may by notification in the Official Gazette, appoint or recognise such persons as it thinks fit and having the prescribed qualifications³ to be Government Analysts for the purpose of analysis of samples of air, water, soil or other substance sent for analysis to any environmental laboratory established or recognised under sub-section (1) of section 12.

14. REPORTS OF GOVERNMENT ANALYSTS.-

Any document purporting to be a report signed by a Government analyst may be used as evidence of the facts stated therein in any proceeding under this Act.

15. PENALTY FOR CONTRAVENTION OF THE PROVISIONS OF THE ACT AND THE RULES, ORDERS AND DIRECTIONS.-

(1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

(2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.

¹ See r. 9 of Environment (Protection) Rules, 1986.

² See r. 8 of Environment (Protection) Rules, 1986.

³ For qualifications of Govt. Analyst see r. 10 of Environment (Protection) Rules, 1986.



33

16. OFFENCES BY COMPANIES.-

(1) Where any offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation--*For the purposes of this section,--

(a) "company" means any body corporate and includes a firm or other association of individuals;

(b) "director", in relation to a firm, means a partner in the firm.

17. OFFENCES BY GOVERNMENT DEPARTMENTS.-

(1) Where an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that nothing contained in this section shall render such Head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercise all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.



CHAPTER IV
MISCELLANEOUS

18. PROTECTION OF ACTION TAKEN IN GOOD FAITH.-

No suit, prosecution or other legal proceeding shall lie against the Government or any officer or other employee of the Government or any authority constituted under this Act or any member, officer or other employee of such authority in respect of anything which is done or intended to be done in good faith in pursuance of this Act or the rules made or orders or directions issued thereunder.

19. COGNIZANCE OF OFFENCES.-

No court shall take cognizance of any offence under this Act except on a complaint made by--

(a) the Central Government or any authority or officer authorised in this behalf by that Government¹, or

(b) any person who has given notice of not less than sixty days, in the manner prescribed, of the alleged offence and of his intention to make a complaint, to the Central Government or the authority or officer authorised as aforesaid.

20. INFORMATION, REPORTS OR RETURNS.-

The Central Government may, in relation to its function under this Act, from time to time, require any person, officer, State Government or other authority to furnish to it or any prescribed authority or officer any reports, returns, statistics, accounts and other information and such person, officer, State Government or other authority shall be bound to do so.

21. MEMBERS, OFFICERS AND EMPLOYEES OF THE AUTHORITY CONSTITUTED UNDER SECTION 3 TO BE PUBLIC SERVANTS.-

All the members of the authority, constituted, if any, under section 3 and all officers and other employees of such authority when acting or purporting to act in pursuance of any provisions of this Act or the rules made or orders or directions issued thereunder shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (45 of 1860).

¹ In exercise of powers conferred under clause (a) of section 19, the Central Government has authorised the officers and authorities listed in the Table of Notification No.S.O. 394 (E) published in the Gazette No. 185 dated 16-4-87, S.O. 237(E) published in the Gazette No. 171 dated 29-3-89 and S.O. 656(E) dated 21-8-89 published in the Gazette No. 519 dated 21-8-89, S.O.624(E), dated 3.9.1996 and G.S.R.587(E), dated 1.9.2006.

35

22. BAR OF JURISDICTION.-

No civil court shall have jurisdiction to entertain any suit or proceeding in respect of anything done, action taken or order or direction issued by the Central Government or any other authority or officer in pursuance of any power conferred by or in relation to its or his functions under this Act.

23. POWERS TO DELEGATE.-

Without prejudice to the provisions of sub-section (3) of section 3, the Central Government may, by notification in the Official Gazette, delegate, subject to such conditions and limitations as may be specified in the notifications, such of its powers and functions under this Act [except the powers to constitute an authority under sub-section (3) of section 3 and to make rules under section 25] as it may deem necessary or expedient, to any officer, State Government or other authority.

24. EFFECT OF OTHER LAWS.-

(1) Subject to the provisions of sub-section (2), the provisions of this Act and the rules or orders made therein shall have effect notwithstanding anything inconsistent therewith contained in any enactment other than this Act.

(2) Where any act or omission constitutes an offence punishable under this Act and also under any other Act then the offender found guilty of such offence shall be liable to be punished under the other Act and not under this Act.

25. POWER TO MAKE RULES.-

(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely--

(a) the standards in excess of which environmental pollutants shall not be discharged or emitted under section 7¹;

(b) the procedure in accordance with and the safeguards in compliance with which hazardous substances shall be handled or caused to be handled under section 8;²

¹ See Rule 3 of Environment (Protection) Rules, 1986 and Schedule-I.

² See r. 13 of Environment (Protection) Rules, 1986, and
 i. Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008
 ii. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and
 iii. Manufacture, Use, Import, Export and Storage of Hazardous Micro organisms, Genetically- engineered organisms or Cells Rules, 1989.



(c) the authorities or agencies to which intimation of the fact of occurrence or apprehension of occurrence of the discharge of any environmental pollutant in excess of the prescribed standards shall be given and to whom all assistance shall be bound to be rendered under sub-section (1) of section 9;¹

(d) the manner in which samples of air, water, soil or other substance for the purpose of analysis shall be taken under sub-section (1) of section 11;²

(e) the form in which notice of intention to have a sample analysed shall be served under clause (a) of sub section (3) of section 11;³

(f) the functions of the environmental laboratories,⁴ the procedure for the submission to such laboratories of samples of air, water, soil and other substances for analysis or test;⁵ the form of laboratory report; the fees payable for such report and other matters to enable such laboratories to carry out their functions under sub-section (2) of section 12;

(g) the qualifications of Government Analyst appointed or recognised for the purpose of analysis of samples of air, water, soil or other substances under section 13;⁶

(h) the manner in which notice of the offence and of the intention to make a complaint to the Central Government shall be given under clause (b) of section 19;⁷

(i) the authority of officer to whom any reports, returns, statistics, accounts and other information shall be furnished under section 20;

(j) any other matter which is required to be, or may be, prescribed.

26. RULES MADE UNDER THIS ACT TO BE LAID BEFORE PARLIAMENT.-

Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

¹ For authorities or agencies see r. 12 of Environment (Protection) Rules, 1986 and Schedule II.

² See r.6 of Environment (Protection) Rules, 1986.

³ See r. 7 of Environment (Protection) Rules, 1986.

⁴ See r. 9 of Environment (Protection) Rules, 1986.

⁵ For the procedure for submission of samples to laboratories and the form of laboratory report see r. 8 of Environment (Protection) Rules, 1986.

⁶ See r. 10 of Environment (Protection) Rules, 1986.

⁷ See r. 11 of Environment (protection) Rules, 1986.

37

DEPARTMENT OF ENVIRONMENT & FOREST
(GOVT. OF NCT OF DELHI)
6th Level, Delhi Secretariat, IP Estate, New Delhi - 110002

F. No.: Env.(DPCC)/(10)(10) (12)Legal/2020/44

Dated: 10.07.2020

Handwritten notes and stamps:
17/07/20
21/7/20
GEO
M (WS)
GEC (S&C)
GEC (UB)

CIRCULAR

The Standard Operating Procedure (SOP) for proper regulation of extraction of ground water, closure and prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi has been finalized and is enclosed herewith for necessary action by all the concerned agencies to whom specific responsibilities have been assigned in the SOP. The SOP be given immediate effect.

CHIEF ENGINEER (WB)
DIARY NO. 132
DATE 22/07/2020
DELHI JAL BOARD

SE (RWH/WB)
DIARY NO. 397
DATE 7.8.2020
DELHI JAL BOARD

Arun Mishra
(Arun Mishra)
Special Secretary

1. Chairperson, New Delhi Municipal Council
2. Divisional Commissioner Delhi, Delhi - 110054
3. Pr. Secretary, UD, Govt. of NCT of Delhi
4. Commissioner, South Delhi Municipal Corporation
5. Commissioner, North Delhi Municipal Corporation
6. Commissioner, East Delhi Municipal Corporation
7. CEO, Delhi Jal Board
8. All District Magistrates.
9. District Magistrate (HQ)
10. Member Secretary, DPCC

EE (RWH/GWC) I
DELHI JAL BOARD
DIARY NO 1134
DATE 07/08/2020

PS-21
SE (WB/RWH)
SE (WB/Compliance)
for compliance

06.07.2020
GEC (WB)

Copy to:

1. OSD to Chief Secretary, for information.
2. PA to Pr. Secretary, Environment & Forest, GNCTD, for information.

File in

F-10

Pr sph

Sh Ramesh Bhatia

Pr
7.8.2020

EE (RWH)

Lipika
21/8/2020

38

Standard Operating Procedure

Subject: Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi.

1. The Hon'ble National Green Tribunal in Original Application No. 685/2019 entitled as, "Rakesh Kumar Versus Govt. of NCT of Delhi vide its order dated 15.05.2020 directed as under:

"In view of the above, we reiterate our directions for devising suitable effective mechanism for preventing extraction of ground water by way of unauthorized tubewells and wherever such illegalities found, prompt coercive measures must be taken. Illegal extraction of ground water is a criminal offence under the EP Act. Compensation must be recovered on the formula already laid down. It will be appropriate that Chief Secretary, Delhi calls a meeting of all concerned within one month from today and oversees preparation of an appropriate SOP for fixing responsibility on the subject. Ministry of Jal Shakti may also take necessary steps in the matter."

2. As far as the various districts of NCT of Delhi are concerned, the CGWA vide its notification of March, 2006 has notified all districts of Delhi as over exploited areas, needing regulation, and registration of ground water abstraction structures mandatory. Regarding regulation of extraction of ground water and to provide procedure for closure /prohibition of illegal activities regarding operation of

borewells/tubewells, directions under Section 5 of the Environment (Protection) Act, 1986 have been issued with the approval of Hon'ble Lt. Governor on 18th May, 2010 and on 10th January, 2014. In the aforesaid directions the authorities and the procedure to permit use of ground water and to prevent misuse have been detailed along with the responsibilities of various authorities. The SOP has been devised based on the detailed procedure provided in the aforesaid directions dated 18.05.2010 and 10.01.2014.

39

3. Standard Operating Procedure (SOP):

- 1) Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.
- 2) The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.
- 3) An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, ULBs, DPCC, reputed NGO has been constituted to assist the DC in detecting illegal borewells for

taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings. 90

- 4) The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.
- 5) In case the illegal borewell/tubewell is already constructed/operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.

- 6) For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DIB, DISCOMs and Local Police. 41
- 7) The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
- 8) The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.
- 9) All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location and for specified duration by the concerned Deputy Commissioner.
- 10) The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.

- 11) As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.
- 12) The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

-----X-----X-----X-----X-----

[Handwritten signature]
TC

	<p style="text-align: center;">DELHI JAL BOARD; GOVT. OF NCT OF DELHI OFFICE OF THE ADDL. CHIEF ENGINEER(M)-5 ROOM NO.312, VARUNALAYA PH-I: KAROL BAGH, NEW DELHI-110005</p>	<p style="text-align: center;">7 आपूर्तिक अंगत महोत्सव</p>
---	--	--

43

No. DJB/ ACE (M)-5/ 2023/ 2428 - 2439

Date- 26-04-2023

MINUTES OF MEETING

A meeting was convened on 26.04.2023 in the conference hall under the chairmanship of Hon'ble Vice Chairman with Hon'ble MLA, Karol Bagh AC-23 and Paharganj hotel representatives where following DJB officers were present:

1. Sh. M.C. Ram, CE(GW)
2. Sh. Priti Pant, ACE(M)-5
3. Sh. Harish, EE(GW)
4. Sh. H.S. Garg, AEE(M)-23
5. Sh. Shravan Gupta, ZE(M)-23

The Hon'ble MLA, Karol Bagh informed that about 330 notices were issued by DPCC to different hotels in Pahar Ganj area for closure of hotels. It was informed by the hotel representatives that they are constrained to utilise ground water as the DJB water supply to these hotels is not adequate. Hon'ble Vice Chairman enquired whether the DJB can do the borewells on its own and supply water to these hotels. ACE(M)-5 apprised that the permission for new borewells is accorded by the District Level Advisory Committee under the chairmanship of District Magistrate-concerned. Hon'ble Vice Chairman was however not convinced with it as he was of the opinion that the permissions in case of borewells for private units are rarely granted by DLAC.

Hotel Association brought into the notice of Hon'ble Vice Chairman an arrangement of DJB by which it was charging water cess as per orders dated 08.07.2015 issued by then Joint Director (Revenue)-HQ. As per this order, fixation of Ground Water Cess/Usage Charges on the Industries for Operating their Tube-wells/Bore-wells for extraction of Ground Water was approved by Delhi Jal Board vide Resolution No. 200 dated 19.03.2015. Hotel Association has also informed that it was depositing the water cess in compliance of this order which was discontinued by Delhi Jal Board vide order dated 17.11.2020 issued by Director (Revenue).

Hon'ble Vice Chairman desired that DJB should evaluate for what could be done to legalise the withdrawal of ground water and whether the old policy of charging water cess can be brought back.

R
te

44

Hon'ble Vice Chairman desired that the policy of new tube-wells needs to be re-looked into to mitigate the water problems of the consumers particularly where DJB is not in a position to provide adequate water supply to the consumers as per their requirements. Chief Engineer (GW) informed that a policy is being framed by the Environment Ministry, Delhi Government for which Delhi Jal Board has already given its inputs.

The meeting ended with thanks to the chair.

All Concerned

(Printed)
ACE(M)-5

Copy for kind information to:

1. Sr. PS to CEO
2. Member (WS)
3. Director (Revenue)
4. SO(M)-5
5. Office Copy

ACE(M)-5

te

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI 110006 visit us at : http://dpcc.delhigovt.nic.in</p>	
---	---	---

File No. DPCC/CMC-VII/EA No. 11/2023/ 1470-83

Dated: 12-5-23

To

1. The Joint Secretary, Ministry of Environment and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road New Delhi – 110003.
2. The Commissioner MCD, Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
3. CEO, Delhi Jal Board, Varunalaya Complex. Staff Colony, Jhandewalan Extension, Jhandewalan, New Delhi, Delhi 110005
4. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
5. The District Magistrate (Central), Office of the District Magistrate, 14, Daryaganj, Delhi – 110002
6. The Member Secretary, Central Ground Water Authority, 18/11, Jannagar House, Man Singh Road, Delhi- 110011
7. SEE-Incharge, CMC-VII, DPCC, 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006

Subject: Minutes of Meeting of Joint Committee constituted in reference to the orders of Hon'ble NGT in EA No. 11/2023 in OA No. 89/2021 in the matter "Varun Vs. Govt. of NCT of Delhi & Ors" dated 13.04.2023 held under the Chairmanship of Member Secretary, DPCC on 27.04.2023 in the chamber of Member Secretary, DPCC.

Ref: Illegal extraction of Ground water in respect of 536 hotels/guest houses located in Paharganj area.

Sir,

Please find enclosed herewith Minutes of Meeting of Joint Committee held on 27.04.2023 in reference to the orders of Hon'ble NGT in EA No. 11/2023 in OA No. 89/2021 in the matter "Varun Vs. Govt. of NCT of Delhi & Ors" under the Chairmanship of Member Secretary, DPCC for necessary compliance in the time bound manner. For joint inspection, DJB, MCD and Revenue Department are requested to nominate their representative. All concerned are requested to submit the compliance report of the decision taken on 27.04.2023 within a week time of the receipt of this letter.

Timely compliance report shall be highly appreciated as the ATR shall be filed before Hon'ble NGT.


Satender Kumar
SEE, CMC-VII
Mob- 9717593519

Encl: as above

Copy to:

- 1 The Member Secretary, DPCC, C-Wing, 6th Level, Delhi Secretariat, Delhi – 110002
- 2 Dr. Priti Singh, Scientist-D, MoEF&CC, GOI, A-508, Agni Wing, 5th Floor, Paryavaran Bhawan, Jorbagh Road New Delhi – 110003.
- 3 Sh. S.K. Mohiddin, Office Incharge, State Unit Office (SUO), Delhi, CGWA, 18/11, Jannagar House, Man Singh Road, Delhi- 110011
- 4 Sh. M.S. Rawat, FE, CMC-VII, DPCC.
- 5 Sh. Shakti Bangar, SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110051.
- 6 Sh. Danish Meena, Scientist C, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- 7 Sh. Einesh Jindal, I/c Legal Cell, DPCC

SEE, CMC-VII

Minutes of Meeting of Joint Committee constituted in reference to order of Hon'ble NGT in Execution Application No. 11/2023 in O.A. No. 89/2021 in the matter "Varun Vs. Govt. of NCT of Delhi & Ors" under the Chairmanship of Member Secretary, DPCC on 27.04.2023 in the chamber of Member Secretary, DPCC, at C-Wing, 6th Level, Delhi Secretariat, Delhi

The meeting of Joint Committee was held on 27.04.2023 in reference to the orders of Hon'ble NGT in E.A. No. 11/2023 in O.A. No. 89/2021 in the matter "Varun Vs. Govt. of NCT of Delhi & Ors" under the Chairmanship of Member Secretary, DPCC in the chamber of Member Secretary, DPCC, at C-Wing, 6th Level, Delhi Secretariat, Delhi.

The following members were present: -

1. Dr. Priti Singh, Scientist-D, MoEF&CC, GOI.
2. Sh. S.K. Mohiddin, Office Incharg, State Unit Office (SUO), Delhi, CGWA
3. Sh. Danish Meena, Scientist C, CPCB
4. Sh. M.S. Rawat, EE, CMC-VII, DPCC
5. Sh. Shakti Bangar, SDM, Karol Bagh

In the meeting, following decisions were taken: -

I. Action by – Delhi Jal Board (DJB):

- i. DJB shall provide the information of Hotels/Guest Houses registered under Voluntary Disclosure Scheme (VDS) with DJB, listed in the list of 536 units for extraction of Ground Water.
- ii. DJB shall clarify the legality of Ground water extraction in view of Voluntary Disclosure Scheme. Whether such registration with DJB under VDS is deemed legal for ground water extraction and whether such registration for extraction of Ground water can be considered as permission to withdraw the Ground Water.
- iii. DJB shall also clarify whether DJB is supplying sufficient quantity of water to such units who have registered their Bore wells in Voluntary Disclosure Scheme.
- iv. DJB shall submit the replenishment measures taken/to be taken by such units like rain water harvesting, ground water recharge, etc.

II. Action by – Central Ground Water Authority (CGWA):

- i. CGWA shall provide the information of Hotels/Guest Houses registered with CGWA listed in the list of 536 units for extraction of Ground Water.
- ii. CGWA shall clarify the legality of Ground water extraction in view of such registration. Whether registration with CGWA is deemed legal for ground water extraction and Whether such registration for extraction of Ground water can be considered as permission to withdraw the Ground Water.
- iii. CGWA shall provide Ground water / water table status of Paharganj Area where these Guest House/Hotels are located.

III. Action by – Delhi Pollution Control Committee (DPCC):

DPCC shall provide consent status of 536 Hotels/Guest House.

IV. Joint Action by – DPCC, DJB, Revenue Deptt., MCD:

A joint inspection team comprising officials of DPCC, DJB, Revenue Department and MCD shall inspect all the 536 units and if the team found extraction of Ground Water / Bore well, same shall be effectively closed/sealed on the spot by the joint team.

Meeting ended with the vote of thanks to the Chair.

te

ANNEXURE - R-4

List of 257 units using illegal bore well /extracting ground water without Voluntary disclosure scheme

S.No.	Name and Address of the Unit
1	MOURYA DX. 9919 TO 9923 Gali No.5, Multani Sadar Thana Road (Desh Road), Central District, Delhi:-110055
2	EURO G. H. (EARLIER USA-1) 9057 & 9060/1 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
3	TORONTO 10072-76, Gali No.1, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
4	DELHI MAHARASHTRIYA SAMAJ 10085 Multani Dhanda D.B Gupta Road Pahar Ganj, Central District New Delhi:-110055
5	TODAY INTERNATIONAL 3/11 D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
6	DURGA INTERNATIONAL 8715, Desh Bandhu Gupta Road Paharganj, Central District New Delhi-110055
7	LE-ALFANSO 4/4 DB Gupta Road, Pahar Ganj Central District New Delhi:-110055
8	THE SILICON INTERNATIONAL PLOT NO.4/6 (8748/1) D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055
9	DE-HOCKS DX. 8/7, D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
10	CLASSIC PALACE 8678, A.K. Road, Paharganj, Central District, New Delhi:-110055
11	STEP INN GOLD INTERNATIONA 2/3, D.B. Gupta Road, Paharganj Central District New Delhi-110055
12	THE PEARL 8721/1, DBG Road Pahar Ganj, Central District New Delhi:-110055
13	MEM INTERNATIONAL 2154 (8/3), DBG Road Pahar Ganj, Central District New Delhi:-110055
14	MAHARAJA CASTLE 3188, Gali No.1, Sangatrashan, Pahar Ganj, Central District, New Delhi:-110055
15	PALM DOR [MAPLE INN] 8595/1, DBG Road, Pahar Ganj, Central District, New Delhi:-110055
16	METRO INN 3044/1, Chuna Mandi, Pahar Ganj Central District New Delhi-110055
17	MILLENIUM 2000 3695 Dariba Pan, Near New Delhi Railway Station (Opp. Shi), Central District Delhi:-110055
18	CHAMAN GUEST HOUSE 3736 Dariba Pan, Pahar Ganj Central District New Delhi-110055 (Hotel Aman Imperial)
19	GREAT SHIVA DX 2869 Bazar Sangatrashan Pahar Ganj, Central District Delhi:-110055
20	SHIVAM PALACE 3174 Sangtrashan Road, Pahar Ganj, Central District, New Delhi:-110055
21	MONIKA GUEST HOUSE 3427, Desh Bandu Gupra Road, Pahar Ganj, Central District, New Delhi:-110055
22	AMBA DX. 3437 Dariba Pan D.B. Gupta Road, Central District, Delhi :-110055
23	ANCHAL GUEST HOUSE 2923 Gali No.4 Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
24	SIDHARTHA TOURIST LODGE 3428, D.B.G, Gupta Road Pahar Ganj, Central District New Delhi-110055
25	SEFALI DELUXE 2993, Gali No.2, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
26	PASH 2958 Bhagat Singh ST. No-2 Chunna Mandi, Pahar Ganj Central District New Delhi:-110055

47

TC

48

S.No.	Name & Address of the Unit
27	PARADISE DX. 3518 Dariba Pan (Opp. Shiela Cinema) Pahar Ganj, Central District New Delhi:-110055
28	ARJUN DX. 2977/3 Chuna Mandi, Pahar Ganj Central District New Delhi:-110055
29	RACHNA TOURIST LODGE 8510 Kashan Road, Pahar Ganj, Central District, Delhi:-110055
30	SHANGRILA 8694-A D.B.G Road Pahar Ganj, Central District New Delhi:-110055 (Hotel Nasa Inn)
31	VINAYAKA INN 8881/2 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
32	THE LE GRAND GUEST HOUSE 2031-2033 Gali No.7 Chitra Gupta Road Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
33	AARTI PALACE 8923/2, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
34	SPLASH 8332-36 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
35	SHRI LODGE GANPATHI DHARA 2012-13/7 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
36	RANGOLI DELUXE 8880-8881 Street No 2, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
37	INDIA INTERNATIONAL SITARE 2024/7 Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
38	TUSHAR CONTINENTAL 2677, Gali No. 8, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
39	DADA COTTAGE 2690-91,2696,2701, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055
40	REPOSE VILLA 2059/60, Gali No. 8, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
41	METRO PLAZA 2691-95, Chuna Mandi, Pahar Ganj Central District New Delhi-110055
42	ANCHAL DX. 1951 Gali No. 9 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
43	VENUS INTERNATIONAL 1925-27 Gali No. 10 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
44	CHANDER PALACE GUEST HOUSE 2689/8 Raj Guru Road Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
45	SAHIL DX. 8216/6 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
46	TOPAZ 9140-41, Gali No. 3, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
47	SNOW WHITE GUEST HOUSE 2434-35 Tilak Gali Raj Guru Road Chuna Mandi, Pahar Ganj, Ncentral District, Delhi:-110055
48	CORNER POINT 8210/13-A, Multani Dhanda, A.K Road, Pahar Ganj, Central District, New Delhi:-110055
49	AMAN INN 7/3, DB Gupta Road, Pahar Ganj Central District New Delhi:-110055
50	ANAND 2542-44 Rajguru Road Pahrganj, Central District New Delhi:-110055
51	DELHI CONTINENTAL 8218-19 Gali No. 6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
52	SAYA DX. GUEST HOUSE 2213 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
53	NEW HINDUSTAN INTERNATIO 2503, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055

S.No. 54

S.No.	Name and Address of the Unit
54	J.R. INTERNATIONAL 9306/6, A.K. Road Multani Dhandu, Pahar Ganj, Central District, New Delhi:-110055
55	MILAN CONTINENTAL 8190/06, Multani Dhandu Pahar Ganj, Central District New Delhi:-110055
56	RELAX INTERNATIONAL 8225/6, Arakashan Road, Pahar Ganj Central District New Delhi:-110055
57	INDIA INTERNATIONAL DX. 2485-87, Nalwa Street, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
58	VIN INN T-2565, Opp Nalwa Gali, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
59	DEWAN PLACE 8220/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
60	OASIS 8233,34/6 Multani Dhandu Arakashan Road Pahar Ganj, Central District Delhi:-110055
61	KRISHNA DX. 43, Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
62	KRISHNA GUEST HOUSE 45, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
63	CHAND PALACE 54 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
64	SOHANA PALACE 2307-8-9, Chuna Mandi, Pahar Ganj Central District, Delhi, 1590-91-92-94-9 Delhi:-110055
65	SHRI VINAYAK 7813-14 & 7840, Saran Building Ram Nagar Main Qutabn Road Central District Delhi:-110055
66	CABANA 2313, Laxmi Naryan Street Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
67	LE BENZ 2222-2225, Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
68	MAJORS DEN GUEST HOUSE 2314(16-17) Lakshmi Narain Street behind Imperial Cinema, Central District Delhi:-110055
69	PALLVI PALACE 8572 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
70	BABA DX. 7784-7788 7792-7795 Arakashan Road Ram Nagar, Central District New Delhi:-110055
71	CHANCHAL CONTINENTAL 8524 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
72	KELSON DX 2261-67 Ajguru Road Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
73	SAHIB GUEST HOUSE 7779/XV, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
74	SAINA INTERNATIONAL 2324 & 2471, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
75	BLOOM ROOMS (A UNIT OF IM) PLOT NO. 6&7, 8591 Main Qutab Road, Arakashan Road Pahar Ganj, Central District Delhi:-110055
76	RISHI GUEST HOUSE 76-76A (Municipal No.7764-7765) Ram Nagar, Pahar Ganj Central District Delhi:-110055
77	KRISHNA COTTAGE 1750-51, Laxmi Narayan Street Chuna Mandi, Pahar Ganj Central District Delhi:-110055
78	MERRY GOLD 1623-24, Rajguru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
79	ROXY DX 2261-64 Rajguru Road Paharganj, Central District New Delhi:-110055
80	NANCY 7779 Ram Nagar, Pahar Ganj Central District New Delhi:-110055

49

50

S.No.	Name and Address of the Unit
81	MAYA COTTAGE 8633-45, A.K. Road, Central District, New Delhi:-110055
82	K.G.PALACE XV/1656-57 Plot No.4, Khasara No.561/4, Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
83	DELHI EMPIRE DX. 8678 Kashan Road Ram Nagar, Central District, New Delhi:-110055
84	BLUE PEARL GUEST HOUSE 8653-8664, Ground Floor Arakashan Road, Pahar Ganj Central District Delhi:-110055
85	AMAR 1647-48, Pahar Ganj Central District New Delhi:-110055
86	RATTAN DEEP LODGING HOUSE 7864/3A-J-7879, A.K. Road, Central District, New Delhi:-110055
87	BLESS INN 2339/41 Rajguru Road, Paharganj, Central District, New Delhi:-110055
88	METROPOLIS 15 Krishna Market, Pahar Ganj, Central District, New Delhi:-110055
89	ROYAL RESIDENCY DELUXE 2361,2362,2363, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055
90	SUN INTERNATIONAL 7875-79, Arakashan Raod Pahar Ganj, Central District New Delhi:-110055
91	LAV KUSH DX. 7784-7800 A.K. Road, Ram Nagar Pahar Ganj, Central District New Delhi:-110055
92	SHIV DEV INTERNATIONAL 8518 Arakashan Road Behind Sheela Cinema Pahar Ganj, Central District Delhi:-110055
93	SAPNA 5131-33, Main Bazar, Paharganj Central District New Delhi:-110055
94	DOLPHIN DX. AK-18-20, A.K.Road Pahar Ganj Central District New Delhi-110055
95	HARSHA INTERNATIONAL AK-22, A.K. Road, Paharganj, Central District, New Delhi:-110055
96	SHBAD DX. 31, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
97	TOURIST LODGE 7882-83-26, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
98	ELEGANCE 7885/34, Arakashan Road, Pahar Ganj Central District New Delhi:-110055
99	UPPAL INTERNATIONAL Plot No. 28, 7884, A.K. Road Pahar Ganj, Central District New Delhi:-110055
100	SOMA DX. 7885/2, A.K. Road, Pahar Ganj Central District New Delhi:-110055 (Emporio Dx.)
101	AMIT GUEST GOUSE AK-16 A.K. Road, Pahar Ganj Central District New Delhi:-110055
102	KONICA DELUXE, 7975, A.K. Road, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
103	AURA HOTEL 1185/31, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
104	REST POINT 7923, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
105	KARAN 46 Ran Kashan Road, Pahar Ganj, Central District, New Delhi:-110055
106	DARPAN GUEST HOUSE 7923/15 Araknsa Road Paharganj, Central District New Delhi:-110055
107	VANDANA 47, Arakashan Road Central District Delhi:-110055

S.No.
108
K.S.

S.No.	Name and Address of the Unit
108	KONARK 30, Arakushan Road, Ram Nagar Central District New Delhi:-110055
109	NEEL GAGAN INN 7974 Arakushan Road Ram Nagar Pahar Ganj, Central District New Delhi:-110055
110	PRINCE PALACE DX. 5115, Gali Thanedar Wali Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
111	HERITAGE HOME 1603-04, Main Bazar, Pahar Ganj Central District New Delhi:-110055
112	KARLO KASTLE 5118, Gali Thanedarwali, Main Bazar Pahar Ganj, Central District New Delhi:-110055
113	SATYAM 5134-35 Main Bazar, Paharganj Central District New Delhi:-110055
114	YES PLEASE GUEST HOUSE T-106, General Market, Pahar Ganj, Central District, New Delhi:-110055
115	SHIVA INTERCONTINENTAL 8477-78, Arya Nagar, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
116	VISHAL 1575/80, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
117	SHREE RAM DX. 7978/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
118	SUNNY LODGE 100/C-327 XV General Market, Pahar Ganj, Central District, New Delhi:-110055
119	HARE KRISHNA 1572-73, Main Bazar Pahar Ganj, Central District Delhi:-110055
120	ARJUN GUEST HOUSE 5084, Main Bazar, Pahar Ganj Central District New Delhi-110055
121	HARE RAMA GUEST HOUSE T-416, T-298 General Market Main Bazar Pahar Ganj, Central District New Delhi:-110055
122	KULDEEP LODGE 279 General Market, Pahar Ganj Central District New Delhi:-110055
123	NEELAM PALACE 7977 Arakshan Road Ram Nagar Pahar Ganj, Central District New Delhi:-110055
124	NEW KING 15/16 General Market, Pahar Ganj Central District New Delhi:-110055
125	GAYLORD INTERNATIONAL 7973 A.K. Road, Pahar Ganj Central District New Delhi:-110055
126	DEEP PALACE 7964-Arakashan Road, Paharganj, Central District, New Delhi:-110055
127	GUSH INTERNATIONAL 626,627.631 Bawli Chowk, Pahar Ganj, Central District, New Delhi:-110055
128	A-BROADWAY 7967/6 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
129	K.M. INTERNATIONAL 7978, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
130	DOUBLE R 918-919A, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
131	RAK INTERNATIONAL 817/820 Bawali Chowk Pahar Ganj, Central District New Delhi:-110055
132	HANS INTERNATIONAL 7965 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
133	SILVER PALACE 614 Montola, Paharganj Central District New Delhi:-110055
134	UNIQUE 902, Gali Chandi Mandi, Pahar Ganj, Central District, New Delhi:-110055

S.No.	Name of the Unit
135	KASHVI INTERNATIONAL 8171, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
136	MY INN 901 Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
137	STAR INTERNATIONAL 8172, A.K. Road, Pahar Ganj Central District New Delhi:-110055
138	PINK PALACE 8147-8168/6, A.K. Road Pahar Ganj, Central District New Delhi:-110055
139	SAGAR DX. 8145/7 Arakashan Rond Pahar Ganj, Central District Delhi:-110055
140	PAARTH GUEST HOUSE 8158-59 Gali No.6, Arakashan Rond Pahar Ganj, Central District New Delhi:-110055
141	JBN INTERNATIONAL 8145/8 Arakashan Road, Pahar Ganj Central District Delhi:-110055
142	SWEET DREAM 900 Chandi Walan Street Pahar Ganj, Central District New Delhi-110055
143	J.J. INTERNATIONAL 268 Mantola, Pahar Ganj, Central District, New Delhi:-110055
144	MAANVI GUEST HOUSE 8281-83 8240/6, A.K. Road, Pahar Ganj, Central District, Delhi:-110055
145	EURO INTERNATIONAL 904-A, Gali Chanid Wali, Pahar Ganj Central District New Delhi:-110055
146	SHELL DX. 8126-33, A.K. Road, Pahar Ganj Central District New Delhi:-110055
147	STERLING INN 442-445, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
148	DOLLAR INN 904-A Gali Chandi Wali Main Bazar Main Bazar, Pahar Ganj Central District Delhi:-110055
149	WHITE HOUSE TOURIST LODGE 8177-78, Arakashan Road Pahar Ganj, Central District New Delhi:-110055
150	ANMOL INTERNATIONAL 8180/6 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
151	SONA INTERNATIONAL 211, Ghee Mandi, Pahar Ganj, Central District, New Delhi:-110055
152	YES BOSS INTERNATIONAL DX. 875 Gali Chandiwali, Pahar Ganj, Central District, New Delhi:-110055
153	SHIVA DX 4623 I Shora Kothi Main Bazar, Pahar Ganj, Central District, Delhi:-110055
154	GOLD INN 4652/54 Gali Ramparsad Shora Khoti, Pahar Ganj, Central District, New Delhi:-110055
155	CITY HEIGHTS 4769, Main Bazar, Pahar Ganj Central District New Delhi-110055
156	S.B. INN 897-898, Gaii Chandi Wali Pahar Ganj, Central District New Delhi-110055
157	ALL IZ WELL 4781, Main Bazar, Pahar Ganj Central District New Delhi:-110055
158	VINTAGE INN 871, Gali Chandi Wali, Pahar Ganj Central District New Delhi:-110055
159	MAHESH INN GUEST HOUSE 120, Krishna Gali, Pahar Ganj Central District New Delhi-110055
160	HARI PIORKO GRAND 4776, 4777 & 4781 (Part), Main Bazar Pahar Ganj, Central District New Delhi:-110055
161	VIJAY INN 876 Gali Chandi Wali, Pahar Ganj Central District New Delhi:-110055

S.No. 162
Dir

52

S.No.	Name and Address of the Unit
162	DIPLOMAT INN 8227, Gali No. 6, A.K. Road Pahar Ganj, Central District New Delhi:-110055
163	BAJRANG 4630 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
164	SHIVLOK PALACE 4648-4650 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
165	RAJ DX 8467 Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055
166	ASHIANA 50 A.K. Road, Pahar Ganj Central District Delhi:-110055
167	SWISSTON INN (SHERATON INN) 8433 Arya Nagar Gali No.1 Pahar Ganj, Central District New Delhi:-110055
168	MINI PALACE 8487 Arya Nagar, Pahar Ganj Central District New Delhi:-110055
169	RAMA DX. 8488-A Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055
170	POOJA PALACE 8472 A Nagar, Pahar Ganj, Central District, New Delhi:-110055
171	DWARKADHISH INTERCONINEN 8461 A Nagar, Pahar Ganj, Central District, New Delhi:-110055
172	SUVIDHA DELUXE 3335-37, Hari Mandir Marg Pahar Ganj, Central District New Delhi:-110055
173	JANTA SOUTH INDIAN LODGE 4247 Tel Mandi Krishna Gali, Pahar Ganj, Central District, Delhi:-110055
174	SKY VIEW GUEST HOUSE 4721 Shora Kothi Main Bazar, Pahar Ganj, Central District, Delhi:-110055
175	MID TOWN 3647 Gali Ram Nath Patwa, Pahar Ganj, Central District, New Delhi:-110055
176	RAJDHANI PALACE 4196 Mandi,. Paharganj, Central District, New Delhi:-110055
177	VED PALACE DX. 3804-3806, Gali Ram Nath Patwa, Pahar Ganj, Central District, New Delhi:-110055
178	VIP DX. 3316, Gali Hari Mandir, Paharganj, Central District, New Delhi:-110055
179	VED DX. 3798-3800 Gali Ram Nath Patwa, Pahar Ganj, Central District, Delhi:-110055
180	INDO CONTINENTAL 8490-91, Arya Nagar, Pahar Ganj Central District New Delhi:-110055
181	K.V.M. INTERNATIONAL 4196, Bhagwati Bhawan, Paharganj Central District New Delhi:-110055
182	HRIDAY PALACE 3649, Gali Ram Nath Patwa, Dariba Pan Pahar Ganj, Central District New Delhi:-110055
183	3 STAR INTERNATIONAL 4070-71, Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055
184	D.SUITES 3311-14 Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055
185	GEETA SAAR GUEST HOUSE 3803 Gali Ramnath Patua, Paharganj Central District Delhi 110055
186	MAYUR 51, A.K. Road, Pahar Ganj Central District New Delhi:-110055
187	DARSHAN PALACE DX. 3757 TO 3761 Gali Ram Nath Patwa Pahar Ganj, Central District New Delhi:-110055
188	SADHU PALACE (SAI PALACE) 3790 Tel Mandi, Pahar Ganj Central District New Delhi:-110055

53

S.No.	Name & Address of the Unit
189	SHANTI GUEST HOUSE 3838 Tel Mandi, Pahar Ganj Central District New Delhi:-110055
190	RAJ GUEST HOUSE 3849 Tel Mandi, Pahar Ganj Central District New Delhi:-110055
191	SUN FLOWER INN 962, Gali Kumharan, Main Bazar, Pahar Ganj, Central District, Delhi:-110055
192	VANSH PALACE 960-61 Gali Kumarhan Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
193	AMAN INTERNATIONAL 4555-56, Main Bazar, Pahar Ganj Central District New Delhi:-110055
194	BRIJ PALACE 963-964, Gali Kumharan, Main Bazar Pahar Ganj, Central District New Delhi:-110055
195	G.S. GUEST HOUSE 908 & 937, Mantola, Gali Mandir Wali Main Bazar, Pahar Ganj Central District Delhi:-110055
196	SCOT GUEST HOUSE 4581, Main Bazar, Pahar Ganj Central District New Delhi:-110055
197	CHETAK PALACE 4390/14 Basant Road Rehmani Mohalla Katra Raiji Pahar Ganj, Central District Delhi:-110055
198	RAVEENA PALACE 962 Gali Kumbharan Main Bazar Paharganj, Central District New Delhi:-110055
199	SONU GUEST HOUSE 4563 Main Bazar, Pahar Ganj Central District Delhi:-110055
200	NEW SAMIR 5610 Basant Road, Pahar Ganj Central District Delhi:-110055
201	NORTHERN PALACE 4425 Katra Raiji Basant Road, Pahar Ganj, Central District, New Delhi:-110055
202	LAXMI NARAIAN PALACE 4390/17-18 Rehman Mohlla, Katra Rai Ji, Basant RD. Pahar Ganj, Central District, Delhi:-110055
203	KAILASH GUEST HOUSE 4469-72, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
204	LOTUS INTERNATIONAL INN 4390/21-24 Basant Road Opp. New Delhi Railway Station, Pahar Ganj, Central District, Delhi:-110055
205	J.P.INN 4400, Katra Raiji, Basant Road Pahar Ganj, Central District New Delhi:-110055
206	YOU & ME 4459-4462, Katra Raiji, Pahar Ganj Central District New Delhi-110055
207	GOLD REGENCY 4344-50 Main Bazar Pahar Ganj, Central District New Delhi:-110055
208	KIRAN GUEST HOUSE 4473-74-75, Main Bazar Pahar Ganj, Central District New Delhi:-110055
209	CAPITAL RESIDENCY 22, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
210	OMEX 4241 Shana Gali, Pahar Ganj, Central District, New Delhi:-110055
211	SAWAN PALACE 3840 Mandi Chowk Opp-New Delhi Railway Station, Pahar Ganj, Central District, New Delhi:-110055
212	NOBLE INN 88-91, Krishna Gali, Pahar Ganj Central District New Delhi-110055
213	HOTEL SAPPHIRE 87 Krishna Gali, Pahar Ganj Central District New Delhi:-110055
214	SHERE PUNJAB 4248-4251 Opposite New Delhi Railway Station Central District New Delhi:-110055
215	NEW NEELAM 4237 TO 4239 Gali Krishna Pahar Ganj, Central District New Delhi:-110055

54

S.No.
216
1/17

10055
-110055

55

S.No.	Name and Address of the Unit
216	NEELAM HOTEL 4240, Krishna Gali, Paharganj Central District New Delhi:-110055
217	M.D.INTERNATIONAL 3621-A, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055
218	SIRSWAL VIEW 4076-77 Ali Kaseru Walan Prig, Central District, New Delhi:-110055
219	YUGH DELUXE 3979-83, Kaseruwalan, Pahar Ganj, Central District, New Delhi-110055
220	MAHARANI PALACE 3461,3556,3558,3559, Dariba Pan Pahar Ganj, Central District New Delhi:-110055
221	KRISHNA LODGE 3441, Dariba Pan, Pahar Ganj Central District New Delhi-110055
222	SHIV GUEST HOUSE 3494, Dariba Pan, Pahar Ganj Central District New Delhi-110055
223	TWENTY TWENTY GUESTHOUS 3972-76, Kaseruwalan Pahar Ganj, Central District New Delhi:-110055
224	D INN 3685-89, 3691-92 & 3703/XV Gali Dariba Pan, Pahar Ganj New Delhi:-110055
225	P.G. INTERNATIONAL 3219-3990-89-91 Ali School Wali Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055
226	YES PLEASE 3088 Gali Sangtrashan Near Police Post, Pahar.Ganj, Central District, New Delhi:-110055
227	SILVER SHINE 1323-1328, Sangtarashan Pahar Ganj, Central District, New Delhi-110055
228	SAGAR PALACE 1332 Chowk Sangatration Gali Dispensary Wali, Paharganj Central District Delhi"-110055
229	JAGRITI DELUX 3143, 3144 & 3149, Bazar Sangtrashan Pahar Ganj, Central District New Delhi:-110055
230	HINDUSTAN INTERNATIONAL NO.1518, Sangatrashan Paharganj, Central District, New Delhi:-110055
231	SPARKK DX. 9360-67/8 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
232	SAHARA INTERNATIONAL DX 3162/63/34/35, Sangtrashan Rd. Pahar Ganj, Central District, Delhi:-110055
233	AKSHAY DELUXE 9491/11 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
234	AURA PALACE 1414-1415 Gali Sangtrashan Pahar Ganj, Central District New Delhi:-110055
235	PAHWA INTERNATIONAL 10402/3 GALI NO. 13 Furniture Block Multani Dhanda, Pahar Ganj, Central District Delhi:-110055
236	ROYAL INN 9520 Gali No. 13 Multani Dhanda Furniture Market Pahar Ganj, Central District Delhi:-110055
237	NINE STREET 9390/9, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
238	AKASH PLAZA 3998-99 Ali Kesru Wallan, Pahar Ganj, Central District, New Delhi:-110055
239	VISA GUEST HOUSE 9834-35 Ali No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
240	CORAL PLAZA Gali No.7, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
241	METROPOLIS TOURIST HOME 1624, 1627-33, 1634-35, 1ST Floor Main Bazar, Pahar Ganj, Central District Delhi:-110055
242	JAI BALAJI LIVING 9918/5, Multani Dhanda Sadar Thana Road, Pahar Ganj Central District Delhi:-110055

1
7



S.No.	Name and Address of the Unit
243	MANSI DX. 4459, Katra Raiji, Main Bazar Pahar Ganj, Central District New Delhi-110055
244	DARPAN PALACE 7923, Arakashan Road Pahar Ganj, Central District New Delhi-110055
245	THE SUNDER 8776/8 Multani Dhanda, Pahar Ganj Central District New Delhi:-110055
246	WELCOME INN 4647, Shora Kothi, Main Bazar Paharganj, Central District New Delhi:-110055
247	AMAN DELUXE 2207-8, Rajguru Road Paharganj, Central District Delhi:-110055
248	TOURIST INTERNATIONAL 8197/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
249	MAHALAXMI 7238 Aram Nagar Qutab Road Pahar Ganj, Central District Delhi:-110055
250	S.R. PALACE 598 Gali Kait Wali Mantola Pahar Ganj, Central District New Delhi:-110055
251	CROWN DX. 4052 Keseru Walan, Pahar Ganj Central District New Delhi:-110055
252	ORIENT PALACE DX. 3984 Gali Kesaru Walan Pahar Ganj, Central District New Delhi:-110055
253	NEW SHALIMAR HOTEL 5611, Basant Road, Pahar Ganj, Central District, New Delhi:-110055
254	JAM INTERNATIONAL 3357 I Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055
255	ALOK GUEST HOUSE 4204 Mandi, Paharganj, Central District, New Delhi:-110055
256	TOURIST LODGE 26, Ara Kashan Road, Pahar Ganj Central District New Delhi:-110055
257	VARDHMAAN HOTEL 1521/27, SK Dass Marg, Karol Bagh Central District New Delhi-110055

576

R
TC

SJ

Application For Voluntary Disclosure of Existing Bore-Wells/Tube-Wells
(To be submitted in Triplicate)

1 Name of the Applicant

2 Category Govt. Non Govt./Individual

3 Address (with PIN)

4 Telephone/Mobile No.

5 Email:

6 Location of Bore-Well(s)

7 Numbers of Bore-Wells

8 Type of Wells (Motorised/Hand Pump)

9 Capacity of Pumps (in HP)

10 Size of Bore-Wells

11 Date of Installation
 (dd/mm/yy) (dd/mm/yy) (dd/mm/yy) (dd/mm/yy) (dd/mm/yy)

12 Whether Registered with CGWA/Govt. Agency Yes/No

Date of Registration

dd	mm	yy
----	----	----

13 Purpose of Ground Water Drawl (Tick purposes which are applicable)

(a) Domestic	<input type="checkbox"/>
(b) Commercial	<input type="checkbox"/>
(c) Industrial	<input type="checkbox"/>
(d) Agricultural	<input type="checkbox"/>
(e) Any other (specify)	<input type="text"/>

14 Details of Water Connection, if any

(a) Whether water connection available	Yes/No	<input type="text"/>
(b) Type of Connection	Bulk	<input type="text"/>
(Tick which is applicable)	Individual	<input type="text"/>
	Commercial	<input type="text"/>
	Industrial	<input type="text"/>
	Any Other(specify)	<input type="text"/>

It is certified that the information furnished by me is true to best of my knowledge & belief.

Date:

Place:

Name & Signature of Applicant

[Handwritten Signature]

58

Public Notice

**ATTENTION: OWNERS/ USERS OF TUBEWELLS/
BOREWELLS IN NCT OF DELHI**

1. Disclose your tubewell/ borewell within 3 months
2. Application form is available on the websites of Delhi Jal Board (www.delhijalboard.nic.in) and Environment Department (www.environment.delhigovt.nic.in)
3. Applications are to be submitted in triplicate in the office of E.I. (GWC/ RWH), Delhi Jal Board, Room no. 11 Varunalaya Phase- I, Jhandewalan, New Delhi, Tel No. 011-23558264 -
4. No fees will be charged for disclosure.

**GROUND WATER IN DELHI IS DECLINING
CONSERVE IT FOR FUTURE GENERATION**

Issued in public interest

Department of Environment & Forest, Govt. of NCT of Delhi.

59

Public Notice

ATTENTION

OWNERS/USERS OF TUBEWELLS/ BOREWELLS IN NCT OF DELHI

1. Disclose your tubewell/borewell within 3 months with effect from our first Public Notice dated 23.04.2014.
2. Application form is available on the websites of Delhi Jal Board (www.delhijalboard.nic.in) and Environment Department, Govt. of NCT of Delhi (www.environment.delhigovt.nic.in).
3. Applications are to be submitted in triplicate in the Office of EE (GWC/RWH), Delhi Jal Board, Room No. 11, Varunalaya Phase-I, Jhandelwala, New Delhi, Tel No. 011-23558264.
4. No fees will be charged for disclosure.

**GROUND WATER IN DELHI IS DECLINING,
CONSERVE IT FOR FUTURE GENERATION**

Issued in Public Interest by

Department of Environment and Forests

Govt. of NCT of Delhi

DIP/0171/14-15

सार्वजनिक सूचना

कृपया ध्यान दें

राष्ट्रीय राजधानी क्षेत्र दिल्ली में ट्यूबवेल / बोरवेल के मालिक / उपयोगकर्ता

1. अपने ट्यूबवेल / बोरवेल के विषय में हमारी प्रथम सार्वजनिक सूचना, दिनांक 23.04.2014 के 3 माह के भीतर संपूर्ण सूचना दें।
2. आवेदन प्रपत्र दिल्ली जल बोर्ड की वेबसाइट (www.delhijalboard.nic.in) एवं पर्यावरण विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की वेबसाइट (www.environment.delhigovt.nic.in) पर उपलब्ध है।
3. आवेदन-की-तीन-प्रतियां-तैयार-कर-ईई-(जीडब्ल्यूसी / आरडब्ल्यूएच), दिल्ली जल बोर्ड, कक्ष सं. 11, वरुणालय फेज-1, झंडेवालान, नई दिल्ली, दूरभाष सं. 011-23558264 के कार्यालय में जमा कराएं।
4. सूचना देने के लिए किसी भी तरह के शुल्क का भुगतान नहीं करना होगा।

दिल्ली में भूमिगत जल का स्तर घट रहा है,
आइए इसे भावी पीढ़ी के लिए संरक्षित करें

जनहित में जारी

पर्यावरण एवं वन विभाग

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

DIP/0171/14-15

TC

4/5

List of 155 units using illegal borewells/ extracting ground water applied under voluntary disclosure scheme.

S.No.	Name and Address of the Unit
1	SACHI DX 3/2897 Opp Bankey Bihari Mandir Chuna Mandi Pahar Ganj. Central District New Delhi 110055
2	SURYA PLAZA 2471, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
3	RATTAN DEEP LODGING HOUSE 7864/3A-J-7879, A.K. Road. Central District, New Delhi:-110055
4	MAYA COTTAGE 8633-45, A.K. Road. Central District, New Delhi:-110055
5	RAJDHANI PAI ACE 4196 Mandi, Paharganj, Central District, New Delhi:-110055
6	CLASSIC PALACE 8678. A.K. Road. Paharganj. Central District. New Delhi:-110055
7	MINI YES PLEASE 2026/7, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
8	HARI PIORKO 4775,4769,4781 Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
9	PARKASH DX 7864, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
10	LEO HOTEL 3357. Gali Hari Mandir. Paharganj. New Delhi:-110055
11	ALLASH GUEST HOUSE 4469-72, Main Bazar, Pahar Ganj, Central District. New Delhi:-110055
12	LAJ DX 8467 Arya Nagar. Pahar Ganj, Central District, New Delhi:-110055
13	PRESIDENCY 8409, E.F Gali No. 1. Arya Nagar, Pahar Ganj. Central District. New Delhi:-110055
14	SHRI SAI IN 1 ERNAI ION AL 7969. Arakashan Road, Pahar Ganj. Central District, New Delhi:-110055
15	SAI INTERNATIONAL 7864 Arakashan Road. Rain Nagar, Paharganj, Central District, New Delhi:-110055
16	RACIINA TOURIST LODGE 8510 Kashan Road. Pahar Ganj, Central District, New Delhi:-110055
17	RAMA DX. 8488-A Arya Nagar, Pahar Ganj. Central District. New Delhi:-110055
18	MAYANK PLAZA 7864 Arakashan Road. Pahar Ganj, Central District, New Delhi:-110055
19	QUEEN PALACE 2839 Sangatrashan. Pahar Ganj. Central District. New Delhi:-110055
20	DWARKADHISH INTERCONINEN 8461 A Nagar. Pahar Ganj, Central District, New Delhi:-110055
21	DELHI EMPIRE DX. 8678 Kashan Road Ram Nagar, Central District, New Delhi:-110055
22	J.R. INTERNATIONAL 9306/6, A.K. Road Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
23	LOTUS INTERNATIONAL INN 4390/21-24 Basant Road Opp. New Delhi Railway Station, Pahar Ganj, Central District, New Delhi:-110055
24	KASHVI INTERNATIONAL 8171, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
25	EURO G. H. (EARLIER USA-1) 9057 & 9060/1 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
26	VISA GUEST HOUSE 9834-35 Ali No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
27	UDAY PALACE 1344/2, Sangatrashan, Pahar Ganj Central District New Delhi:-110055
28	JAI PARKASH INN 8456 (723-724). Arya Nagar Pahar Ganj, Central District New Delhi:-110055
29	HRIDAY PALACE 3649, Gali Rain Nath Patwa, Dariba Pan Pahar Ganj, Central District New Delhi:-110055
30	STERLING INN 442-445. Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
31	RAJ MAHAL INN 450-452, Gali Chandi Wali Mantola, Pahar Ganj New Delhi:-110055

61

TC

32	MILAN CONTINENTAL 8190/06, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
33	SAIN A INTERNATIONAL 2324 & 2471, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
34	RAJ'S COZY INN 920, Chandi Wali Gali, Pahar Ganj Central District New Delhi-110055
35	RELAX INTERNATIONAL 8225/6, Arakashan Road, Pahar Ganj Central District New Delhi-110055
36	SEFAI.I DELUXE 2993. Gali No.2. Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
37	ROYAL RESIDENCY DELUXE 2361.2362.2363. Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055
38	SURYA INN 7875, Arakashan Road, Pahar Ganj Central District New Delhi-110055
39	SUN INTERNATIONAL 7875-79, Arakashan Raod Pahar Ganj, Central District New Delhi:-110055
40	OMEGA RESIDENCEY 37 Ram Nagar Street No. 1 Pahar Ganj, Central District Delhi:-110055
41	OXFORD INTERNATIONAL 8940. Gali No. 1, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
42	SPLASH 8332-36 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
43	BI not) GUI SI HOUSE 8600. DBG Road. Pahar Ganj Central District New Delhi:-110055
44	DIPLOMAT INN 8227. Gali No. 6. A.K. Road Pahar Ganj. Central District New Delhi:-110055
45	KC PLAZA 5588 Basant Road, Paharganj Central District New Delhi:-110055
46	MAJORS DEN GUEST HOUSE 2314(16-17) Lakshmi Narain Street behind Imperial Cinema, Central District Delhi:-110055
47	PALLVI PALACE 8572 Arakashan Road. Pahar Ganj Central District New Delhi:-110055
48	SWISSTON INN (SHERATON INN) 8433 Arya Nagar Gali No.1 Pahar Ganj, Central District New Delhi:-110055
49	DIMPLE LODGE 4262-A Main Bazar 5619 Basant Road Pahar Ganj. Central District New Delhi:-110055
50	KRISHNA DX. 5589 Basant Road Pahar Ganj, Central District New Delhi:-110055
51	DREAMLAND DX. 8186/6 Multani Dhanda Gali No. 6 Arakashan Road, Pahar Ganj Central District Delhi:-110055
52	BABA DX. 7784-7788 7792-7795 Arakashan Road Ram Nagar, Central District New Delhi:-110055
53	SHIVISH INTERNATIONAL 7875 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
54	SHIV DEV INTERNATIONAL 8518 Arakashan Road Behind Sheela Cinema Pahar Ganj, Central District Delhi:-110055
55	'RIYA PALACE 8484 Arya Nagar, Pahar Ganj Central District New Delhi:-110055
56	DELHI CONTINENTAL 8218-19 Gali No. 6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
57	PARADISE DX. 3518 Dariba Pan (Opp. Shiela Cinema) Pahar Ganj, Central District New Delhi:-110055
58	SAGAR DX. 8145/7 Arakashan Road Pahar Ganj. Central District Delhi:-110055
59	KONARK 30, Arakashan Road, Ram Nagar Central District New Delhi:-110055
60	CHANDER PALACE GUEST HOUSE 2689/8 Raj Guru Road Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
61	BASANT 5611 Basant Road, Pahar Ganj Central District New Delhi:-110055

62	NEW OXFORD PALACE 2530/12 Chuna Mandi Pahar Ganj, Central District New Delhi - 110055
63	RHEA LODGE 4518 SBS Street. Paharganj Central District New Delhi:-1 10055
64	GAYLORD INTERNATIONAL 7973 A.K. Road, Pahar Ganj Central District New Delhi:-! 10055
65	GULSHAN PALACE DX. 4390/7, Katra Ruiji, Basant Road Pahar Ganj, Central District New Delhi:-! 10055
66	LUVKUSH INTERNATIONAL 2279(1/2), 2280-81, Rajguru Road Pahar Ganj, Central District New Delhi -110055
67	GRAND GODWIN 8502/41 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
68	10055
69	NEW SHALIMAR HOTEL 5611, Basant Road. Pahar Ganj, Central District, New Delhi:-110055
70	FAMILY HOTEL 8489 Arya Nagar, Pahar Ganj, Central District, Delhi:-110055
71	HARSHA INTERNATIONAL AK-22, A.K. Road. Paharganj. Central District, New Delhi:-! 10055
72	10055
73	SHIVA INTERCONTINENTAL 8477-78, Arya Nagar, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
74	LEGEND INTERNATIONAL 8525. A.K. Road. Pahar Ganj, Central District. New Delhi:-! 10055
75	DE-HOCKS DX. 8/7, D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
76	GEESONS PLOT NO. 65, D.B.G.Road, Pahar Ganj, Central District, New Delhi:-! 10055
77	DE HOLIDAY INN 2218, Raj Guru Road, Chuna Mandi. Pahar Ganj, Central District, Delhi:-! 10055
78	CITY HEART 2798. Raj Guru Road, Pahar Ganj. Central District. New Delhi:-! 10055
79	MILAN DX 9012-14, D.B.G Road. Pahar Ganj, Central District, New Delhi:-110055
80	SHIV PALACE 8186/6 A.K Road Paharganj, Central District. New Delhi:-! 10055
81	COTTAGE CROWN PLAZA 5136 Main Bazar Pahar Ganj, Central District, New Delhi-110055
82	SATYA INTERNATIONAL 8181 A.K Road Ram Nagar. Paharganj, Central District. New Delhi:-! 10055
83	STAY WELL 3499, Dariba Pan, Pahar Ganj, Central District. New Delhi:-! 10055
84	SHIVA DX 4623 I Shora Kothi Main Bazar, Pahar Ganj, Central District, Delhi:-! 10055
85	CITY PALACE DX. 2014/7 Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
86	JAM INTERNATIONAL 3357 I Mandir Marg, Pahar Ganj, Central District, New Delhi:-! 10055
87	WOOD LAND 8235/6 Multani Dhanda, Gali No.6, A.K. Road, Paharganj, Central District, Delhi:-! 10055
88	EVEREST PALACE 8244/6, A.K. Road. Pahar Ganj. Central District. New Delhi -110055
89	YATRI INTERNATIONAL 8120/6, A.K. Road. Pahar Ganj. Central District. New Delhi:-110055
90	GALAXY INTERNATIONAL 8487 Arya Nagar, Pahar Ganj. Central District. New Delhi:-! 10055
91	SHYAM PALACE 8228 & 8230, A.K. Road, Pahar Ganj, Central District, New Delhi:-! 10055
92	THE LE GRAND GUEST HOUSE 2031-2033 Gali No.7 Chitra Gupta Road Chuna Mandi, Pahar Ganj, Central District. Delhi:-!10055

63

93	COTTAGE GOOD DAY 4714 Shora Kothi Main Bazar, Pahar Ganj, Central District, New Delhi:-! 10055
94	TOURIST DX 7361, Ram Nagar Qutab Road. Central District, New Delhi:-! 10055
95	DM INTERNATIONAL 7/7. Deshbandhu Gupta Road, Pahar Ganj, Central District, New Delhi:-! 10055
96	IIARI KIRAN 4220, Tel Mandi. Pahar Ganj Central District New Delhi.-110055
97	INDO CONTINENTAL 8490-91. Arya Nagar. Pahar Ganj Central District New Delhi:-! 10055
98	TOURIST 7361, Ram Nagar, Qutab Road Central District New Delhi:-110055
99	CITY STAR 8718, D.B.G. Road Pahar Ganj, Central District New Delhi:-110055
100	NATRAJ YES PLEASE 1665 & 1750. Laxmi Narain Gali Chuna Mandi, Pahar Ganj Central District New Delhi:-! 10055
101	DELHI 55 8703-8706 A, D.B.G, Pahar Ganj Central District New Delhi:-110055
102	GANPATI PALACE 5589, Basant Road, Pahar Ganj Central District New Delhi-110055
103	NEW ASHOKA CONTINENTAL 8382. 8383 & 8384, A.K. Road Pahar Ganj New Delhi:-! 10055
104	ASHOKA CONTINENTAL 8370, Arakashan Road Pahar Ganj New Delhi:-! 10055
105	BLOOM ROOMS (A UNIT OF IM) PLOT NO. 6&7, 8591 Main Qutab Road, Arakashan Road Pahar Ganj, Central District Delhi:-110055
106	GIANI INTERNATIONAL 4211-12, Tel Mandi, Pahar Ganj Central District New Delhi-110055
107	SUZI INTERNATIONAL 8483, Arya Nagar, Pahar Ganj Central District New' Delhi-110055
108	SURAJ DX GUEST HOUSE 8156/6, A.K. Road, Pahar Ganj Central District New Delhi-110055
109	ROYAL PLAZA 8167, A.K. Road, Pahar Ganj Central District
110	MY INN 901 Gali Chandi Wali Pahar Ganj, Central District New Delhi :-! 10055
111	SATYA PALACE 3386. Gali Hari Mandir, Kasheruwalan Pahar Ganj, Central District New Delhi:-110055
112	MEM INTERNATIONAL 2154 (8/3). DBG Road Pahar Ganj, Central District New Delhi:-1 10055
113	ARYA TOURIST LODGE 8526 Arakashan Road Ram Nagar Pahar Ganj, Central District New Delhi:-! 10055
114	DELHI HEART 3738 Dariba Pan. Pahar Ganj Central District New Delhi:-110055
115	STAR VIEW 5136/1 Main Bazar, Pahar Ganj Central District New Delhi :-! 10055
116	U.K. GUEST HOUSE 9270-71/6 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
117	WHITE HOUSE TOURIST LODGE 8177-78, Arakashan Road Pahar Ganj, Central District New Delhi:-110055
118	ANOOP GUEST HOUSE 1566, Main Bazar, Pahar Ganj Central District New Delhi:-110055
119	KIRAN GUEST HOUSE 4473-74-75, Main Bazar Pahar Ganj, Central District New Delhi.-110055
120	AJANTA GUEST HOUSE 8647 Arankashan Road Paharganj, Central District New Delhi:-110055
121	PEACE POINT 8681/D.B.G. Road Near ST. Anthony School Pahar Ganj New Delhi:-! 10055
122	AJAY GUEST HOUSE 5084, Main Bazar, Paharganj Central District New Delhi:-! 10055
123	GODWIN LODGE 8501/15 Arakashan Road, Ram Nagar Paharganj. Central District New Delhi:-! 10055
124	PARKWAY DX. 8591 Qutub Road, Pahar Ganj Central District New Delhi:-l 10055
125	YATRI PALACE 4390/15, 16 Basant Road Pahar Ganj, Central District New Delhi:-! 10055

64

126	The Mount shiva DX. Lodge, 8531 to 8534(5) Arakashan Road, Ram Nagar, Pahar Ganj Delhi-110005
127	AM AX INN 8145/6 Arakashan Road Pahar Ganj, Central District New Delhi:-! 10055
128	SADHU PALACE (SAI PALACE) 3790 Tel Mandi, Pahar Ganj Central District New Delhi:-! 10055
129	MAHARAJA CONTINENTAL 8194-96/6 Arakashan Road Pahar Ganj, Central District New Delhi:-! 10055
130	INDIA CONTINENTAL 9143/3 Multani Dhanda, Pahar Ganj Central District New Delhi:-! 10055
131	SUNRISE DX 3738 Ramnath Pntwa, Pahar Ganj Central District New Delhi -110055
132	DI .CIN I 4711 Shorn Kothi, Pahar Ganj Central District New Delhi: 110055
133	Sill RI PUNJAB 4248-4251 Opposite New Delhi Railway Station Central District New Delhi -110055
134	C AMA GI LSI HOUSE 3037, Chnuma Mandi Rajgurau Road Pahar Ganj, Central District New Delhi:-110055
135	DEWAN PLACE 8220 6 Arakashan Road Pahar Ganj. Central District New Delhi:-! 10055
136	WHITE EMPIRE 4451-52-55 Katra Rai Ji Main Bazar Pahar Ganj, Central District New Delhi:-! 10055
137	CRYSTAL DELUXE 8501 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
138	NAM ASKAR 917 Chandiwalan, Paharganj Central District New Delhi:-110055
139	KUMAR PALACE 8992 D.B.G. Road, Paharganj Central District New Delhi:-! 10055
140	MINI PALACE 8487 Arya Nagar, Pahar Ganj Central District New Delhi>710055
141	CHANCHAL DX. 8575-Arakashan Road Pahar Ganj, Central District New Delhi:-! 10055
142	HINDUSTAN INTERNATIONAL 8220-A Arakasha Road Pahar Ganj, Central District New Delhi:-! 10055
143	ANMOL INTERNATIONAL 8180/6 Multani Dhanda Pahar Ganj. Central District New Delhi:-! 10055
144	NEELAM PALACE 7977 Arakashan Road Ram Nagar Pahar Ganj, Centra! District New Delhi:-! 10055
145	CHANCHAL CONTINEN LAL 8524 Arakashan Road, Pahar Ganj Central District New Delhi:-! 10055
146	HI 1 111 8280/5 8241-44/6 Mullani Dhanda Pahar Ganj, Central District New Delhi;-110055
147	ROHI1 DX. 8154-55 Arakashan Road I'ahar Ganj, Central District New Delhi -110055
148	STI 1' INN INTERNATIONAL DX. 2/3, D BG Road. I'ahar Ganj Central District New Delhi:-! 10055
149	RAJDEEP HOTEL 5611-12, Basant Road, I'ahar Ganj Central District New Delhi:-! 10055
150	10055
151	MOHAK PALACE DX. 9132/3 Multani Dhanda Paharganj, Central District New Delhi:-! 10055
152	ASHWAN1 LODGE 8696-8699 Dcsh Bandhu Gupta Road Pahar Ganj. Central District New Delhi:-110055
153	NANCY 7779 Ram Nagar. Pahar Ganj Central District New Delhi:-110055
154	JBN IN TERNATIONAL 8145/8 Arakashan Road, Pahar Ganj Central District Delhi:-! 10055
155	SHALIMAR HOTEL 5611-5614. Basant Road. Pahar Ganj Central District New Delhi:-! 10055

TC

67
GUIDELINES FOR FINANCIAL ASSISTANCE SCHEME OF DELHI JAL BOARD GOVT. OF NCT OF DELHI FOR PROMOTING RAIN WATER HARVESTING.

(A) Scheme

1. The scheme for financial assistance for promoting Rain water harvesting would be applicable to DJB consumers (including Group Housing Societies /Private/Recognized Schools, Hospitals, Charitable. Institutions, NGO Buildings and individual etc.) having properties of plot size of 100 sqm. and above.
2. Amount of Financial assistance is as under:-

S.No.	Size of plot	Financial Assistance Amount
1.	100 sqm. and above up to 199.99 sqm.	50% of the total cost of RWH structure or Rs. 10,000 whichever is less.
2.	200 sqm. and above up to 299.99 sqm.	50% of the total cost of RWH structure or Rs. 20,000 whichever is less.
3.	300 sqm. and above up to 399.99 sqm.	50% of the total cost of RWH structure or Rs. 30,000 whichever is less.
4.	400 sqm. and above up to 499.99 sqm.	50% of the total cost of RWH structure or Rs. 40,000 whichever is less.
5.	500 sqm. and above	50% of the total cost of RWH structure or Rs. 50,000 whichever is less.

(B) Guidelines

1. Applicant shall construct RWH System as per DJB Guidelines of Rain Water Harvesting. same is available on DJB website i.e. delhijalboard.nic.in and brochures are also be available in all zones (Maintenance & Revenue). If required design for RWH may be obtained from EE(RWH/GWC), Delhi Jal Board, Room No-208, Varunalaya Ph-I, Jhandewalan, New Delhi-110005, Ph. No. 011-23558264 and also from approved consultant/ registered architect with the council of Architecture for technical assistance. The list of consultant are also available at DJB website.
2. Receipt of Applications will be made at concerned Executive Engineer(Maintenance) with adequacy certificate issued by RWH cell DJB / registered Architect with council of Architecture as the case may be. After completion of RWH system by the applicant consultant, an Adequacy Certificate will be issued by the Rain Water Harvesting Cell. In case of registered Architect with Council of Architecture, adequacy certificate shall be issued by the Architect himself which can be randomly checked by DJB.

2
68

3. RWH system should be constructed as per existing DJB guidelines for RWH.
4. Applicant shall submit the estimate / expenditure based on CPWD DSR along with the expenditure vouchers for making payment to the contractors. The expected items which were used for estimation as per latest DSR are available in the Annexure-F. The latest CPWD DSR may be followed for the items in addition to that in Annexure-F.
5. The guidelines for implementation of RWH system are available on DJB website
6. List of documents Annexure-A and check list Annexure-B.
7. The undertaking as per format on plain paper as Annexure-C.
8. The Committee shall be under the chairmanship of Concerned Chief Engineer for recommendation and approval of financial assistance on format as Annexure-D which will be the competent authority and the members of Committee will be as under:

1. Chief Engineer) Concerned, DJB	Chairman
2. SE(Concerned), DJB	Member
3. Joint Director Revenue/Deputy. Director(R)	Member
4. EE(Maintenance) Concerned	Member

The Financial assistance shall be released by Executive Engineer (Maintenance) concerned after approval of Committee.

9. In case RWH system is found non-functional, rebate on Rain Water Harvesting may be withdrawn besides levy of penalty.

69

Annexure-A- Required documents:-

1. Self attested copy of the registration of RWA, CGHS, Pvt. Recognized Schools, Hospitals, Charitable Institutions, NGO Buildings etc and ownership proof in case of individual having properties of plot size of 100sqm and above.
2. Design and layout plan duly marked conveyance system and location of RWH pits.
3. Payment vouchers: Bill should be enclosed.
4. Undertaking on plain paper as per Annexure-C.
5. Certificate of adequacy and functionality from EE(RWH/GWC) Registered Architect with Council of Architecture.

Annexure-B- Check list for documents attached for financial assistance

S.no.	Description of Documents	Yes/No	Page No.
1.	Application for financial aid		
2.	copy of registration-ownership proof		
3.	Design with layout plan		
4.	Estimate/ voucher / bill of expenditure		
5.	Certificate of adequacy and functionality		
6.	Undertaking as per Annexure-C		
7.	Claim Performa		

70

- Annexure-C- Format for Undertaking (On Plain paper)

Undertaking is made at Delhi on _____ (date)

between

I/We _____ (Name and addressed of society) whereas the party of first part)

And

EE(Maintenance) on behalf of CEO, DJB here in after referred to as Board party of the second part

First party has agreed to carry out the work of "construction of Rain Water Harvesting Structure" at the premises of the _____ (Name and addressed of society) at a cost of Rs. _____ in words (_____) as per the design obtained from EE(RWH/GWC) Delhi Jal Board, Room No-208, Varunalaya Ph-I, Jhandewalan, New Delhi-110005, Ph. No. 011-23558264 or from approved consultant registered architect with the council of Architecture for technical assistance and properly maintain the same in working condition at all times.

The party of the second part has agreed to pay financial assistance as per scheme of the Board, would be given by DJB as per approval of Committee for the purpose.

The parties have agreed to abide by the following conditions:

1. (Name of owner and registration no. in case of society)
2. The amount of financial assistance will only be released after the completion of the structure and on approval of the committee of DJB.
3. That the rain water harvesting system shall be properly maintained in working condition by the first party all the times. The party of first part shall ensure that there is no clogging of filter media. The maintenance shall be subject to inspections of the official deputed for this purpose by the party of second part from time to time.
4. The society/individual will submit report with regard to maintenance of Ram Water Harvesting System every year but adequacy certificate shall be renewed after two years.
5. The rain water harvesting system can be inspected at any time by the officials of DJB to check for proper maintenance.

-71

6. In case of default in the maintenance of Rain Water Harvesting Structure, the entire amount paid as financial assistance can be recovered from the society/individual by DJB.
7. Further, in case of default, other benefits being given by Delhi Govt. will also be withdrawn.
8. The party of 1st part solemnly affirms that no other Govt. funds including MLA fund has been utilized for the Rain Water Harvesting System.
9. The party of first part solemnly affirms that the payment has been made to the contractor for Rain Water Harvesting Structure only.

Second Party
EE(Maintenance) Concerned DJB
For and behalf of CEO, DJB

First Party
Applicant

Annexure-E

CLAIM PERFORMA

Date : _____

Executive Engineer (Maintenance),

DELHI JAL BOARD

Subject: Claim for financial assistance for installation of RWH system.

R/Sir,

I am submitting the claim application for financial assistance for installation of RWH system as under;

S.no.	Description	Details
1.	Name & Address of Site	
2.	Total cost (Amount)	
3.	Claim (Amount)	

Encl: As per check list.

(Signature)
(Name & Address of Applicant)

73 - Annexure-D

FORMAT (for seeking approval for committee grant of financial assistance for implementing Rain Water Harvesting Schemes from expert committee)

S No.	Name of RWA/CGHS/Individual	Address	Whether design issued by DIB/consultant/Architect as per DIB guidelines	Estimated cost (Rs.) given by the applicants	Status of work	Amount admissible for financial assistance	Decision of the committee	Remarks

Member
SE Concerned

Member
JDR/DDR concerned

Member
EE (Main) concerned

Chairman
CE Concerned

R
TC